

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI**

EXECUTION APPLICATION NO. 04/2023

IN

O.A. No. 147/2021 (Disposed Off)

IN THE MATTER OF:

MAHESH CHANDER SAXENA

...APPLICANT

VERSUS

THE CHIEF SECRETARY,

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENTS

ON BEHALF OF:

FEDERATION OF CGHS

DWARKA LTD.

...RESPONDENT NO. 6

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Through:



**SHIVAM BAJAJ, AKASH TANDON
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NEW DELHI
03.01.2026

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**REPLY ON BEHALF OF THE RESPONDENT NO.6 TO THE
EXECUTION PETITION**

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No. 6, i.e. Federation of CGHS Dwarka Ltd. is an Apex Body of all CGHS's comprising of approximately 350 member housing societies who regularly hold their meetings and work towards resolving ground level issues being faced on a day to-day basis and for other welfare activities of the CGHS Societies and their residents.
2. That the Respondent No. 6 was never issued notice to appear by this Hon'ble Tribunal in the Original Application and the Respondent No. 6 Federation of CGHS Dwarka Ltd. is a body which can rather aid and assist this Hon'ble Tribunal into successful implementation of the any directions that may be passed and place the genuine issues of the societies.

**BACKGROUND OF THE PRESENT RWH SYSTEM INSTALLED IN
THE DWARKA SOCIETIES**

3. That the Rainwater Harvesting (RWH) systems in various Cooperative Group Housing Societies (CGHS) in Delhi were constructed after obtaining due approval of their designs from the Central Ground Water Board (CGWB), the apex scientific authority in matters of groundwater recharge. The approved designs permitted the diversion of surface runoff from parking areas, driveways, societies and storm water drains into recharge structures having recharge tubewells for maximizing groundwater recharge. The said design had the provision of recharge bores of upto 20-25 mtr. depth in order to have efficient recharge of the ground water.
4. That the Respondent No. 6 wishes to draw attention of this Hon'ble Tribunal that in the year 2003, the Central Ground Water Board (CGWB) had approved a design of the Rainwater Harvesting (RWH) system and societies in Dwarka had been granted subsidy by the Delhi Jal Board (Respondent No. 2) for the successful implementation of the RWH design after due verification; the aforesaid design had been duly implemented by all the cooperative group housing societies.
5. Thereafter in 2016-2017, DJB was tasked and made the Nodal agency for implementation of RWH system in Delhi. Subsequently, the DJB started issuing the direction and designs of RWH system without any expertise in subject matter, which had two amendments from the designs of CGWB:
 - i. DJB designs removed the requirement of recharge bores on the assumption; as it was being misused and due to the delay

of granting permission for recharge bores by the District Advisory Committees, which is against the very essence of efficient RWH system there by massively reducing the recharge capacity increased the chances for flooding on roads during rainy season.

- ii. DJB issued directions not to divert the water from balconies to the RWH system. Some of the societies had to make changes in the drainage system accordingly, and complied with the directive ensuring the balcony water is cut off from the Rain Water Harvesting System. This direction was issued without any inspection / verification of the successfully implemented rain water harvesting design systems of Central Ground Water Board.
6. That In OA 147/2021, petitioner has stated para 4 (ii) that DPCC has issued notices to seal the borewell in all societies of Dwarka, and have imposed a fine of Rs 30,000/- on each society.

**IMPORTANCE OF BOREWELL IN RAINWATER
HARVESTING SYSTEM AND SOCIETIES**

- i. The applicant himself has submitted before this honorable court that the DJB has arbitrarily issuance of design without recharge bores in the RWH designs which is very much unscientific and defeat the purpose of RWH systems. The submission made are on page no 312 Point No 9 which reads as follows:

"It is submitted that DJB was adopting the design by the CGWB till 2016 however from 2017 in an arbitrary manner the DJB has adopted the design without RECHARGE

BOREWELL uniformly and despite the water level going below 60 mtr i.e the DJB is providing the same non-functional without Recharge Borewell Design which is contrary to the design by CGWB where the level of ground water is below 15 mtrs. The recharge borewell is mandatory to be installed and for this CGWB design mentions that the DIA of Recharge Borewell must be 156 mm and the casing pipe DIA must be 100 mm. It is submitted that the Recharge Borewell design prescribed by CGWB is correct and is proper functional rooftop standard design”.

- ii. Further the RWH Design with Recharge Bores is also mentioned at page no 317 of CGWB documents at point no 10-12 for District South West where the Dwarka is located, has clearly mentioned for RWH systems to have trench with bores ranging from depth of 15-35 mtrs for efficient recharge of Rain Water.
- iii. Further as per the Circular DT 18/03/2016 no. DJB/EE(RWH) GWC/2016/631 containing RWH Guidelines under sub heading salient points on implementation, operation and maintenance of artificial recharge structures for RWH

“Point no vi “Recharge..... However, for buildings premises with basements and for the purpose of increasing efficiency of recharge of ground water, interested citizens and institutions may separately approach CGWB for design and drawings of artificial structures having provisions for Recharge wells (BORES).”

When societies extract underground water and also recharge it through Rainwater Harvesting (RWH) systems, it actually helps improve the groundwater quality. According to the Joint

Committee report, the groundwater level in Dwarka is around 17–19 meters which has improved due to efficient RWH Systems.

- iv. Recharge borewell is too much necessary as the water level should be 5 meters. Therefore, the design of DJB without recharge bore is nonfunctional.
- v. The supply of water is the duty of the Delhi Jal Board and is necessary for the citizens for their survival and sanitation needs.
- vi. The Delhi Jal Board (DJB) has miserably failed in supplying even the minimum water required per house hold to meet the basic needs of residents.
- vii. DJB itself uses water from its own borewells and supplies it to societies through tankers, for which it charges money, even without fulfilling the requirement for supplying the monthly 20000 ltr water per house hold per month, there cannot be a different yardstick for societies to be penalized for using borewell water for their self-use for filling the shortage of water due to DJB inability.
- viii. In summer, there is an acute shortage of water, and when there is irregular water supply and total stoppage, societies are forced to buy unhygienic water from private tankers at exorbitant prices.

- ix. Many housing societies already have permission to use borewells, and they use the water obtained through borewells only in order to meet their daily requirements for potable and sanitation needs.
 - x. The borewells installed in societies are not used for any commercial business or profit. The water is used only by the resident's self-use.
 - xi. This borewell water has very high TDS, meaning it is saline and not fit for drinking. It is mainly used for sanitation, cleaning, washing, gardening, flushing, and other non-drinking purposes.
 - xii. If societies are given permission to use borewell water for their own un potable needs, it will reduce pressure on DJB's potable (drinking) water supply. This means more drinking water will be available for everyone because households will require less water from DJB besides improving the ground water quality of Dwarka.
7. It is pertinent to mention that at present, a fresh policy is being proposed for rain water harvesting and structural amendments have again been cited which shall impose a financial strain on the member societies of Respondent No. 6 and no subsidy has been proposed by the Respondents 1 – 5 in this regard.
8. That the new policy regarding the design for RWH will not result in any improvement in the Contamination of Ground water as the

source of Contamination is not Rain Water rather the mixing of Sewage water which results in presence of Ammoniacal Nitrogen and Fecal Coliform. Incidentally, it is DJB which is responsible for maintaining the sewage system which is having several leakages as reported in the new reports continuously. The same has been reiterated by the DPCC vide its letter Dt 18/03/2025 & 27/05/2024.

9. It is further submitted that the new proposed policy shall lead to massive ecological imbalance and the Applicant i.e. Mahesh Chandra and joint committee comprising DJB / DPCC have themselves submitted that the previous design for Rainwater harvesting proposed by Central Ground Water Board (CGWB) is more effective which would defeat the purpose of RWH and recharge of Ground Water.

That furthermore, the CGWB vide its letter dated 31.01.2005 has stated that, Recharge structures are recommended to be constructed at the site where maximum runoff can be charged to the structure, runoff from the driveways and parking areas can also be diverted to the recharge structure through construction of proper storm water drains as proposed on the site plan." True copy of the letter dated 31.01.2005 of the CGWB is annexed herewith and marked as **ANNEXURE A-1**

10. That the other catchment areas like roads and pavements etc. in the societies cannot be compared and classified as public roads and are as clean as the roof tops of the buildings of the societies.

Furthermore, as per the as per the RWH Guidelines of DJB (P 128-129 ATR dt 5/12/24) states as under

“salient points on implementation, operation and Maintenance of Artificial Recharge Structures for RWH”

(VII). Equivalent catchment areas for bituminous roads/ paved areas and open/green areas without steep slopes can be worked out by considering their runoff co efficient as 0.6 and 0.1 respectively.

Excluding these areas totaling to almost 60-70% of the total plot size, will defeat the very purpose of the RWH system thereby massively decreasing the recharge capacity of RWH Systems approved by the CGWB.

11. That it is pertinent to note that the said storm water drainage layouts were approved by the Delhi Development Authority (DDA) and the DDA expressly sanctioned these for the purpose of groundwater recharge. Only non-polluted water sources (excluding discharge from kitchens, toilets, and balconies) were permitted to enter the recharge system.

12. That after the successful implementation, societies were granted financial subsidies up to Rs. 50,000/- by the Delhi Jal Board (DJB) after verification of system functionality, and were subsequently extended a 10% rebate on water bills for maintaining functional RWH systems.

SUBMISSIONS OF THE RESPONDENT NO. 6

1. That the Joint Committee formed as per the directions of the Hon'ble Tribunal to ascertain the technical efficiency of the installed system and changes, if any, required and the issue of the contamination of ground water, committed gross procedural deficiencies. The

committee collected water samples from only 38 societies, and that too in non-rainy months (April–May), from stagnant water accumulated in recharge bores/pits rather than from active rainwater inflow during monsoon. The methodology adopted is scientifically flawed, as such samples cannot represent the actual quality of rainwater entering the RWH system. That the Committee failed to undertake any physical verification of the RWH systems or to examine whether the systems had been constructed in conformity with the approved CGWB designs. Despite this, the Committee concluded that only rooftop rainwater should be used for recharge, contradicting its own letter dated 06.10.2021, which acknowledged the technical efficiency of CGWB-approved systems using storm water drains.

True copy of the Minutes of Meeting dated 06.10.2021 are annexed herewith and marked as **ANNEXURE A-2**.

2. That the DJB, relying on the incomplete findings of the Committee, has begun issuing public notices directing alteration of RWH systems to exclude runoff from parking and driveways, and has threatened disconnection of water supply and imposition of penalties along with withdrawal of RWH subsidy to societies that do not comply. These actions are arbitrary, unilateral, and contrary to earlier CGWB-approved designs and the DJB's letter dated 06.10.2021 wherein the DJB has acknowledged the technical efficiency of CGWB-approved systems using storm water drains.
3. That the direction to permit only rooftop rainwater recharge will drastically reduce recharge potential by over 70% in case of Cooperative Group Housing Societies and bigger size Plots, as the

areas of roof top of the constructed building would be limited to 25-30% of the plot size, as per the Building Byelaws. This would also aggravate urban flooding, and result in substantial construction and demolition waste from dismantled RWH structures and concrete areas. Such construction and demolition waste is also a loss of natural resources.

4. That the DPCC, in its subsequent letters dated 27.05.2024 and 18.03.2025, attributed contamination to the mixing of sewage water from defective sewerage lines rather than to the RWH systems themselves. It specifically recorded that the sewage and service line designs approved by DDA and executed in societies were defective and required verification by DJB. However, no physical inspection of societies' sewage or RWH systems has ever been conducted by DJB or DPCC. The societies' sewer systems are located below the RWH infrastructure, and their mixing is technically impossible, as confirmed during occupancy certification by DDA and very well maintained and are technically efficient.
5. That in the year 2022, out of many societies of the Dwarka society, the Rafi Ahmed Kidwai Co-op Group Housing Societies Ltd. vide letter dated 30.05.2022, informed the Zonal Revenue Officer, DJB that the sewer line water was coming inside the said society which smells very bad and as a result the sewer line water is coming back in RWH pit which was earlier empty. True copy of the letter dated 30.05.2022 issued to the Zonal Revenue Officer, DJB is annexed herewith and marked as **ANNEXURE A-3**.

6. That subsequently, the Rafi Ahmed Kidwai Co-op Group Housing Societies Ltd. again in 2023 had written letters to the DJB informing them that firstly, they were not aware of any visit of the joint committee of DJB and DPCC and secondly, the sewer line water was getting mixed in the public drain outside their societies and the mixed water was giving back pressure and entering their societies' RWH pit. Thus, if the uninvited visit to collect water for sampling then the result will definitely show contamination. However, the society has no fault in this scenario. Furthermore, the societies requested the DJB to provide details of contamination and carry out investigation to find out the source of contamination. True copy of the letter 13.05.2023 written to the DJB is annexed herewith and marked as **ANNEXURE A-4**.

7. That when the DJB could not rectify the problem, the societies started writing letters to the Additional Chief Engineer, DJB regarding the chocking of the sewerage line. True copy of the letters written by various societies to the Additional Chief Engineer, DJB is annexed herewith and marked as **ANNEXURE A-5**.

8. That it is pertinent to note that vide letter dated 22.07.2024, the Respondent No.6 complained to the Hon'ble Lt. Governor, Delhi that DDA's improper de-siltation of rainwater drains has left silt on roads and inside drains, causing choking, waterlogging, mosquito breeding, air pollution, and risk of underground water contamination. During rain, this silt flows back into the drains, causing choking, water-logging, and drains remaining filled with water. Stagnant water inside the drains has become a breeding ground for mosquitoes, increasing risk of malaria, dengue, chikungunya. Further, the

Leftover silt on roads turns into fine dust due to traffic movement, causing air pollution and respiratory problems. In some places water is flowing back into the society premises from the drain.

Dwarka has long stretches of storm water drains (SWDs) and sewerage lines running parallel to the residential societies. These drains are poorly designed and poorly maintained and are located above the Rainwater Harvesting (RWH) pipelines and systems of the societies. Because of this, dirty water from these drains are leaking into and contaminating the RWH systems and the groundwater below. If tested, the societies may be penalized and the DJB or DDA have failed to do anything to overcome this problem. They request urgent action before monsoon and an inquiry against officials responsible for the lapses. True copy of the letter dated 22.07.2024 issued by the Respondent No.6 is annexed herewith and marked as **ANNEXURE A-6**.

9. That vide letter dated 17.08.2024, Respondent No. 6 had complained to the Chief Engineer, DDA and Addl. Chief Engineer, Delhi Jal Board that unhygienic conditions have been caused due the DDA's lack luster attitude in de silting of rain water drains and leaving the silt on the foot path/road. Further, water from rain drains is overflowing into society complexes in Sectors 2, 5, and 22/23, with drain water even entering electrical panels and lifts, creating a dangerous situation. Despite residents repeatedly informing authorities, no action has been taken. The letter stated that poor de-siltation work has left drains clogged and silt lying on roads, causing waterlogging. Messages and photographs from residents had been enclosed showing the severe condition. People are now planning a

dharna/protest if the issue is not resolved urgently. Respondent No.6 had requested for the immediate action and a permanent solution to prevent further risk to life and property. True copy of the letter dated 17.08.2024 issued by the Respondent No.6 is annexed herewith and marked as **ANNEXURE A-7**.

10. That furthermore, during a virtual meeting held on 09.09.2024, DJB officials acknowledged the Federation's submission that municipal sewerage drains operated by DJB/DDA, running parallel to societies, remain choked and overflowing, contributing to groundwater contamination. This is recorded in the official Minutes of Meeting. Thereafter, the Respondent No.6 vide letter dated 13.09.2024 issued to the Executive Engineer, proposed for a physical meeting at their office to discuss the issues in detail and to find the remedy and lasting solutions. However, no reply was received. It is pertinent to note that the Respondent No.6 and various societies have wrote several letters to the DDA/DJB informing them about the same as explained in the preceding paragraphs. However, no action has been taken or reply has been provided. True copy of the minutes of meeting dated 17.09.2024 is annexed herewith and marked as **ANNEXURE A-8**.

11. That these drains are misused for dumping untreated sewage from choked DJB/DDA lines and by illegal vendors, making them major sources of pollution. The main (Palam) drain is about 6 km long and 25–30 m wide, with six smaller tributaries of about 20 km total length. None of these drains have proper concrete lining, so the dirty sewage water seeps into the ground throughout the year, leading to fecal coliform and ammoniacal nitrogen contamination.

12. That the unauthorized colonies around Dwarka, along with government lands and illegal encroachments, also discharge sewage that pollutes groundwater. Additionally, waste and droppings from pigeons, stray cattle, dogs, and other animals enter the drainage system and further contaminate the groundwater.
13. That the Hon'ble Tribunal itself, in prior proceedings, has acknowledged that Ammonical Nitrogen and Fecal Coliform cannot originate from balcony or washing area water as it is not present due to washing chemicals, since these elements arise only from sewage contamination. Furthermore, the DJB or DPCC has never physically verified the sewage system of RWH system of the societies. Thus, the conclusion that societies sewerage system is reason for ground water contamination is merely assumptions.
14. That the Sample conducted by the DJB and DPCC, were never drawn during active rainfall when the rain water is getting collected in the RWH Systems and when RWH systems are functional. It is pertinent to note that the DJB's own Analysis Report dated 05.12.2024 (Point F, page 466 of ATR) records that the low percentage of Fecal Coliform found in samples collected during the rainy season was due to non-cleaning of roofs and recharge pits, not design defects. This itself validates that the CGWB-approved RWH designs are technically efficient, and the alleged contamination arises from other extraneous factors.
15. That the CGWB's Standard Design Guidelines (pages 114–121 of ATR dated 05.12.2024) provide only for plots with roof top area upto

500 sq. m. And at (page number 131-132) for plot areas upto 500 sqm, which is not the case with the cooperative group housing societies having plot sizes bigger than 500 sqm and roof top areas more than 500 sqm and for this the designs approved by the CGWB adopted and executed by the societies are best suited to serve the purpose of the RWH System for recharging of Ground Water. Furthermore, at page number 128- 129 in ATR dt 5/12/24

“salient points on implementation, operation and Maintenance of Artificial Recharge Structures for RWH”

Point (vi) it specifically authorizes inclusion of recharge bores for high-rise buildings or premises with basements, stating that “interested citizens and institutions may approach CGWB for design and drawings of artificial recharge structures having provision for recharge wells (bores).” Hence, RWH designs incorporating recharge bores, as executed by societies, are in conformity with CGWB-approved norms and necessary for efficient recharge in large residential complexes.

(VII).....Equivalent catchment areas for bituminous roads/paved areas and open/green areas without steep slopes can be worked out by considering their runoff coefficient as 0.6 and 0.1 respectively.

Excluding these areas totaling to almost 60-70% of the total plot size, will defeat the very purpose of the RWH system thereby massively decreasing the recharge capacity of RWH Systems approved by the CGWB.

16. It is pertinent to mention that the arbitrary dismantling or alteration of existing RWH systems, as directed by DJB, is environmentally regressive and contrary to the objectives of sustainable groundwater management under the National Water Policy and Ground Water (Sustainable Management) Rules.

STEPS TAKEN BY RESPONDENT NO. 6

17. That Federation of CGHS Dwarka Ltd. has issued multiple representation(s) to the concerned departments, i.e. Respondents in the present E. A. but all of the letters issued by the Federation have fallen in deaf ears and the grievance(s) specifically pertaining to the manner of implementation of the appropriate rainwater harvesting systems have gone un-addressed, it has been further requested in the representation(s) that until the issue of RWH takes finality, the imposition of penalties may be kept in abeyance. True Copy of the representation dated 19.05.2023 is annexed herewith and marked as **ANNEXURE A-9**. True Copy of the representation dated 28.06.2023 is annexed herewith and marked as **ANNEXURE A-10**. True Copy of the representation dated 03.07.2023 is annexed herewith and marked as **ANNEXURE A-11**.

18. That it is pertinent to mention that the Respondent No. 6 had written a letter dated 26.07.2025 to The Hon'ble Minister for Water and PWD, Delhi explaining them the problem faced by the Co-operative societies for maintenance of RWH system and requesting them to look into the matter and please to issue directions to DJB to accept the RWH system installed as per designs approved by CGWB and to restore the 10% rebate for maintaining the RWH system withdrawn unilaterally. True copy of the letter dated 26.07.2025 issued to The Hon'ble Minister for Water and PWD, Delhi is annexed herewith and marked as **ANNEXURE A- 12**.

STEPS BY DELHI JAL BOARD

19. That the Original Application has been disposed off and during the pendency of the present Execution proceedings, the

Respondent No. 2, i.e. Delhi Jal Board has issued multiple notices to various CGHS citing a public notice dated 14.02.2023 which has been issued by the Delhi Jal Board (in terms of implementation of the orders of this Hon'ble Tribunal) which enlists an advisory regarding roof top rainwater harvesting system to be connected to RWH system and all other waste water from balcony, washing and paved / parking areas should be separated from the RWH System. It had been further directed to implement the same by 31.03.2023. True Copy of the public notice dated 14.02.2023 annexed herewith and marked as **ANNEXURE A-13**. True Copy of the notices imposing penalty dated 04.05.2023 and 22.06.2023 are annexed herewith and marked as **ANNEXURE A-14**.

20. It is submitted that Delhi Jal Board / Respondent No. 2 had issued a letter dated 20.01.2025 to disconnect the water connection for installing non-functional rainwater harvesting on Co-Operative Group Housing Societies in Dwarka. Further the DJB has withdrawn the rebate given to the societies for RWH systems leading to financial strain on the societies. True Copy of the letter dated 20.01.2024 is annexed herewith and marked as **ANNEXURE A-15**.

21. That DJB vide letter dated 17.10.2025 directed one of the member societies of the Respondent No.6 to adhere with directions issued vide the public notice dated 14.02.2023 and 16.06.2023 that only rooftop water should be connected to the RWH system. True copy of the letter dated 17.10.2025 issued by the DJB is annexed herewith and marked as **ANNEXURE A-16**.

22. It is humbly submitted that Article 21 of the Constitution of India, guarantees the right to life and personal liberty, judicially expanded

to include access to clean drinking water for survival and pollution-free water sources. The Supreme Court has ruled that the state must provide safe water, as denial violates this right. Sanitation needs are similarly linked to dignified life under Article 21.

23. It is further submitted that Article 47 of the Constitution of India directs the state to improve public health, nutrition, and living standards, interpreted to cover safe drinking water supply and sanitation facilities. Article 39(b) of the Constitution of India promotes equitable distribution of material resources, including water.

24. It is prayed that the Respondent No. 2 be refrained from issuance of Notices for imposition of penalty or taking any action upon Cooperative Group Housing Societies in Dwarka until the appropriate design of the Rainwater Harvesting System is approved by this Hon'ble Tribunal after hearing objections from all concerned parties including Respondent No. 6.

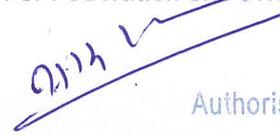
25. It is prayed that DJB doesn't have the technical and scientific expertise in the related field of RWH and issuing the Designs of the RWH. Hence it is prayed that the CGWB be made the nodal agency regarding the implementation of RWH system in Delhi.

26. It is prayed that the imposition of penalty on societies for borewell be kept in abeyance as the DJB has failed to provide adequate water for citizens forcing them to buy water from the tanker mafia at exorbitant prices and in addition to the same, the borewells in societies be de-sealed and be permitted to withdraw water for self-use.

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For Federation of CGHS Dwarka Ltd.



Authorised Signatory

RESPONDENT NO. 6

NEW DELHI
03.01.2026

VERIFICATION:

Verified at New Delhi on this 03rd day of January 2026, that the contents of the above appeal are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

For Federation of CGHS Dwarka Ltd.



Authorised Signatory

RESPONDENT NO. 6

Through:



**SHIVAM BAJAJ, AKASH TANDON
ADVOCATES**

C-293, Defence Colony, New Delhi - 24
9999660747 | officeofadvocatebajaj@gmail.com

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ON BEHALF OF:

FEDERATION OF CGHS

DWARKA LTD.

...RESPONDENT NO. 6

AFFIDAVIT

I, Harkishan Maan S/o Sh. Chandgi Maan, aged about 74 years, being the Vice President of Respondent No. 6 having office at Ispatika Apartments, Plot No. 29, Sector-4, Dwarka, New Delhi - 110078, do hereby solemnly affirm and stated as under: -

1. That I am the authorized representative of the Respondent No. 6 association duly authorized vide Board Resolution dated 21.04.2024 in the captioned matter and I am fully conversant with the facts and circumstances of the case, and I am also competent to swear the present affidavit.

2. That the contents of the reply have been drafted by my counsel as per my instructions and the contents of the same have been duly read and understood by me in my vernacular language and the same are not being reproduced herein for the sake of brevity.



3. That the annexures filed along with the reply are true copies of their respective originals.

4. That this is my true and correct statement.

For Federation of CGHS Dwarka Ltd.

[Signature]
Authorised Signatory

DEPONENT

VERIFICATION:

I, above named deponent, do hereby state on solemn affirmation that the contents of the above affidavit are true and correct to the best of my knowledge. Nothing material has been concealed therefrom. Verified on this 03rd day of January 2026.

For Federation of CGHS Dwarka Ltd.

03 JAN 2026

[Signature]
Authorised Signatory

DEPONENT

[Signature]
Identified the deponent who has signed/put thumb impression in my presence.



DECLARED THAT THE DEPONENT
Shri/Smt./Km. Harshdeep Maan
S/o, W/o, D/o C. Hardeep Maan
R/o Plot-29, Sec-4, Dwarka, Delhi
identified by Shri/Smt. Joewant Kumar
has solemnly affirmed before me at 32
New Delhi 03 JAN 2026
that the contents of the affidavit which have
been read & explained to him are true and
correct to his knowledge

[Signature]
Oath Commissioner
New Delhi

1-2/SUO-ND/CGWB/2005-157
 Central Ground Water Board
 Jamnagar House, Man Singh Road,
 New Delhi-110 011

Dated: 31.1.2005

The President,
 Ispatika Co-operative Group Housing Society Ltd.,
 Plot No. 29, Sector-4, Dwarka
 New Delhi

Sub: *Design for Rain Water Harvesting & Artificial Recharge to ground water at Ispatika Co-operative Group Housing Society Ltd., Plot No. 29, Sector-4, Dwarka New Delhi*

Sir,

Please refer to your letter No. Nil dated 27-1-2005, based on hydrogeological and hydrological characters of the area, technical designs of Artificial Recharge Structures are being submitted. It is recommended to construct two recharge trenches with recharge tubewells of depth 20 m as shown in the technical designs. Recharge structures are recommended to be constructed at the sites where maximum runoff can be diverted to the structure. (Runoff from the driveways and parking area can also be diverted to the recharge structures through construction of proper storm water drains as proposed on the site plan. Construction of recharge structures has the approval of Central Ground Water Authority subject to the following conditions.)

1. Recharge structure should be implemented as per the recommended design subject to minor changes as per site conditions
2. The recharge well shall not be used for withdrawal of water at any point of time and a certificate to this effect is to be submitted to this office immediately after completion of recharge system.
3. Contaminated water should not be injected to the recharge structures to avoid contamination of ground water (Pre-conditions for construction of recharge structures from the CGWA is appended herewith).

In case of difficulties in execution of the scheme undersigned may be contacted for any type of technical clarifications. You are requested to take proper care and precaution while maintaining the recharge structures.

Encl: As above

Yours faithfully,

(Dr. S. B. Singh)
 Officer In Charge

Copy to: Member Secretary, CGWA for kind information Please

(Dr. S. B. Singh)
 Officer In Charge

DELHI JAL BOARD: GOVT. OF NCT DELHI
OFFICE OF THE EXECUTIVE ENGINEER (RWH)-I
A-BUILDING, JHANDEWALAN, NEW DELHI

No.DJB/EE(RWH)-I/2021/(58)

Dated: 06.10.2021

Sub:- Minutes of the meeting for Rain Water Harvesting and bore wells of all CGHS Societies in Dwarka as per NGT Court orders. (Held on 06.10.21)

Ref:- Hon'ble NGT Court Order dated 07.07.2020 passed in Original Application No. 147/2021 Mahesh Chandra Saxena Versus The Chief Secretary, Govt. of NCT of Delhi & Ors.

Following were present:-

1. Sh. Ashutosh Kaushik, DTQC, DJB
2. Sh. Harish Chander, ACE(RWH), DJB
3. Sh. Vimal V. Belani, EE(RWH)-I
4. Ms. Suniti Parashar, Scientist "C" WQM-I Division, CPCB
5. Sh. N.K. Joshi, Environmental Engineer, DPCC
6. SH. Rakesh Kumar Sharma, AE-I, DJB

Following points were deliberated:

- It was apprised that regarding technical efficacy of RWH Systems, the designs of the same have been adopted either from CGWB or DJB which are satisfactory in technical efficacy. The chances of the contamination are due to mixing of the rain water with the waste water from different sources other than that of roof top rain water.
- Regarding contamination of ground water, it was apprised to the committee on testing of the 38 Nos. water samples. It has been found that very partial contamination from the 27 parameters tested, samples have exceeded the permissible limit in only 03 parameters.
- It was further apprised that to avoid contamination of the ground water, only rain water from roof top area be diverted to the rain water harvesting systems. The water from other sources entering to RWH System should be disconnected with immediate effect.

EE(RWH/GWC)-I

All Concerned

Copy to:-

1. Member (WS)/CNO : for kind information please.
2. CE(WB/Conservation) : -do-
3. ACE(RWH) : -do-
4. Ms. Sakshi Popli, DJB Legal Counsel, 614, Patiala House, New Delhi-110002.
5. AE-I(RWH)
6. O/c

EE(RWH/GWC)-I
EE (RWH/GWC)
DELHI JAL BOARD
VARUNALAYA BHAWAN
JHANDEWALAN, N.D.-5

1186

*The Rafi Ahmed Kidwai Co-op Group Housing Society
Ltd.*

~~(Happy Home Apartment)~~
Plot No. 12A, Sector-7, Dwarka, New Delhi-110075, Tel.: #40601841
Email: therafiahmedkidwai@gmail.com

Date-30.05.2022

D.P.A. DWARKA SUB-CITY
DAIRY NO:- 855
DATE :- 30/5/2022

Zonal Revenue Officer,
Delhi Jal Board,
Sector-5, Dwarka,
New Delhi-110075

Dear Sir,

We want to inform you that your sewer line water is coming inside our society, which smells very bad. We cleaned our water harvesting pit 7 or 8 days ago but your sewer line water is coming back so that our water harvesting pit is filled again.

That's why we request Delhi Jal Board to find a solution for sewer line water as soon as possible.

Please acknowledge

Thanking You



Your faithfully,

(Signature)
(Hony. Secretary)

The Rafi Ahmed Kidwai Co-op Group Housing Society Ltd.
 (Happy Home Apartment)
 Plot No. 12A, Sector-7, Dwarka, New Delhi-110075, Tel.: #40601841
 Email: therafiahmedkidwai@gmail.com

Date-13.05.2023

To,
 DELHI JAL BOARD: GOVT. OF NCT DELHI
 OFFICE OF THE DY. SE (RWH)
 ROOM NO-208, VARUNALAYA PH-I,
 KAROL BAGH, NEW DELHI-110005
 Email: rainwaterharvesting2013@gmail.com

Dear Sir,

Sub: Rain Water Harvesting System

This refers to your letter no. DJB/O.A 147 (Notice)/Dy. SE(RWH)/2023/1329 dated 04.05.2023.

We are neither aware of any visit of the joint committee of DJB and DPCC in our Society, nor lifting any water sample by the joint committee.

In this context of contaminated water sample, kindly refer to our letter dated 30.05.2022, (copy received copy is enclosed for your ready reference), wherein we had informed you that sewer line water was getting mixed in the public drain outside our society and the sewer line water mixed with the outside drain water was giving back pressure and entering our RWH pit. We have no update on rectification of fault.

In case the committee took our RWH-water sample around those days during the uninformed visit, the sample results will definitely show contaminations for no fault of our Society.

Your uninformed visit deprived us of your valuable guidance to improve the RWH system in our Society though as per your directives, our existing system, by design, connects only the rooftop rain water to our RWH system.

Nevertheless, we want to improve upon our existing system. For this we request you to please provide with details of the contaminations found in our water sample test results. This will help us carry out investigations to pinpoint the source of contamination and then fix it.

Please help us to improve further.

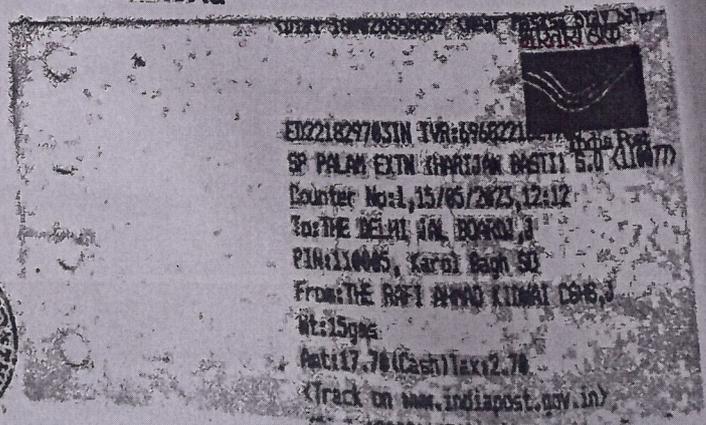
Regards,


 Hony. Secretary

The Rafi Ahmed Kidwai CGHS. Ltd.
 Plot No-12A, Sector-7, Dwarka,
 New Delhi-110075

Enclosed:

1. Your letter no. DJB/O.A 147 (Notice)/Dy. SE(RWH)/2023/1329 dated 04.05.2023.
2. Our letter dated 30.05.2022



ANUSANDHAN COOPERATIVE GROUP HOUSING SOCIETY LTD.**SECTOR-6, PLOT NO.22 DWARKA , NEW DELHI-110075****Regd. No. 592(G/H)**

ACGHS/GEN/LETTER/25-021

Tel. No : 40392743

25-Oct-25

Ref.No. To, _____

Dated 9 _____

Executive Engineer
Delhi Jal Board, Govt. of NCT DELHI
Dwarka, New Delhi

Subject: - Leakage of Sewage from DJB Sewage pit outside our Anusandhan CGHS, Sector-6, Dwarka into our RWH pit

Dear Sir,

This is with reference to our earlier complaint number DJB002707447 dtd 18/5/25 related to the blockage of the sewer pit outside our Anusandhan CGHS. We thank DJB for resolving that complaint by doing the necessary pipe replacement work outside Kaveri Apartments, Sector-6.

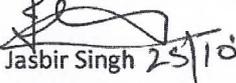
However, the sewage level again became very high some days back due to non-functioning of the DJB pumps and the sewage water again leaked into our RWH pit. We shared our feedback to Mr Mohit Kataria (JE, DJB) who had promised to look into the issue.

This is impacting completion of our modified RWH system as per DJB guidelines as the sewage sludge will always cause impurity in RWH water and nullify the basic purpose of setting up the RWH setup. We have raised another complaint DJB003315850 dated 25 Oct 2025 in this regard.

We request you to help get this problem resolved at the earliest to enable us to complete & maintain our RWH project as per DJB guidelines.

Thanking you.

Sincerely,


Jasbir Singh 25/10

President

Copy To: AE, DJB, Federation of CGHS Dwarka



27

1189

ANUSANDHAN COOPERATIVE GROUP HOUSING SOCIETY LTD

SECTOR-6, PLOT NO.22, DWARKA, NEW DELHI-110075

Regd. No. 592(G/H)

Tel.No. : 25083895

Ref.No. ACGHS/GEN/LETTER/25-011

Dated 09-Jun-25

To,

Executive Engineer
Delhi Jal Board, Govt. of NCT DELHI
Dwarka, New Delhi

Subject: - Complaint number DJB002707447 dtd 18/5/25: Blockage of Main Sewer Line outside our Anusandhan CGHS Sector-6, Dwarka and leakage of sewage water into our RWH pit

Dear Sir,

This is with reference to our complaint as mentioned in the subject. We are facing issues due to the blockage of main sewer line outside our CGHS, which has impacted completion of our modified RWH system as per DJB guidelines as the sewage sludge is leaking and has entered into the RWH pit.

We had raised the complaint on 18th May 2025 post which local DJB people came and verified that the sewer line outside our CGHS was fully choked and indicated that the fault could be due to non functioning pumps at Sec 11 sewage treatment plant. The pumps were rectified in 2 days but our problem was still not resolved. The same was reported back to AE Sh Meena Ji and JE Sh Kataria Ji.

Subsequently Sh Meena Ji visited the site personally on 24th May 2025 and confirmed the blockage near Kavery Aptment, Sector-6 and gave assurance to get the problem attended at the earliest. However the problem is still not resolved as on date.

With the onset of monsoon the problem can get even worse and may cause overflow of sewage and drainage water, which can further aggravate the problem and possibly impact nearby societies as well.

We request you to help get this long pending issue resolved at the earliest to enable us to complete & maintain our RWH project and also help avoid it becoming a bigger problem.

Thanking you.

Sincerely,


Jasbir Singh
President



Copy To: AE DJB, Federation of CGHS Dwarka

SANCHAR VIHAR CO-OP/H SOCIETY LTD. 28Sector-4, Plot No. 15, Dwarka, New Delhi-110078
Ph.: 011-45609670/71

Ref. No.:.....

Dated :.....
Date: 01 September 2025

To

The Additional Chief Engineer (Maintenance)-9
Delhi Jal Board, GNCTD, Sector 20, Command Tank. 4, Dwarka, ND 75**Subject: Requisition for Immediate Rectification of Sinkhole and Restoration of Primary Access in Sector 4, Dwarka****Respected Sir,**

On behalf of Sanchar Vihar CGHS Ltd, I hereby raise immediate concern upon a grave civic hazard that has erupted at Sector 4, Service Road opposite DPS School, Dwarka wherein multiple sinkholes have manifested as a direct & proximate consequence of unattended sewage leakage.

I. Factual Matrix:

- a) **Location:** The sinkholes extend intermittently along the plots abutting the service road, notably in front of Plot Nos. 11, 12, 13, 14 and 15, which is further contagious.
- b) **Cause & Condition:** Sewage leakage. Preliminary measurements approximate the depth at ten (10) feet and diameter at eight (8) to ten (10) feet, with continuous inflow of effluent water.

II. Impact: The ingress and egress through the principal gate are presently obstructed for residential estate of housing societies concerned, thereby impeding both daily transit and emergency response protocols.

- a) **Service road blocked:** Municipal Corporation of Delhi ("MCD") vehicles tasked with refuse collection are unable to traverse the service road, occasioning material breaches of public health and sanitation norms.
- b) **Security concerns:** The re-routing of vehicular entry via the secondary entrance, which stands deprived of surveillance infrastructure, has precipitated acute security vulnerabilities.
- c) **Logistics disruption:** The impassability for visitors, delivery personnel, and logistic service providers has occasioned recurring management disruptions and contractual non-performance relating to delivery and moving services.
- d) **Bad smell due to open sewers:** Persistent exposure to open sewers has generated malodorous conditions constituting a public nuisance and health hazard pursuant to the Delhi Municipal Corporation Act, 1957.
- e) **Problem caused to school going kids:** The busses for schools are plying from the main road, and due to the blocked access, the kids are forced to walk 2-3 Km everyday specially with laden bags.
- f) **Structural Risks:** Sinkholes may lead to foundation cracks, tilting buildings, road collapses, or crumbling pavements, creating serious safety hazards for

SANDYIP GUPTA

nearby structures and residents. Such collapses can even cause fatal accidents, especially in densely populated urban zones.

- g) **Public Health Hazards:** Open sewage greatly increases the risk of waterborne diseases such as cholera, typhoid, hepatitis, and gastroenteritis, particularly when leaking into groundwater or storm drains. Persistent unsanitary environments can trigger outbreaks affecting vulnerable groups, including children, the elderly, and those with pre-existing conditions.
- h) **Water Contamination:** Sewage seepage can introduce harmful pathogens, nutrients, and pollutants into groundwater, compromising drinking water safety and contributing to long-term environmental damage.
- i) **Utility and Service Disruption:** Sinkholes threaten underground utilities, damaging water lines, gas pipelines, electrical conduits, and telecom cables, which leads to service outages and costly repairs.
- j) **Environmental Impact:** Persistent open sewers and inefficient waste disposal cause malodorous conditions, attract flies and pests, and create ongoing sources of pollution for local water bodies. Pollution from untreated sewage contributes to the degradation of soil, plants, and overall urban environment.
- k) **Social and Psychological Stress:** Residents may experience anxiety, stress, or psychological trauma due to safety concerns and continuous disruption of normal life. Vulnerability to emergencies and reduced access to essential services amplifies social unrest and dissatisfaction.

III. Reliefs Sought: In consideration of above, and in accordance with relevant municipal and statutory provisions governing public safety, health, & welfare, the Society invokes the following reliefs to be executed with immediate effect:

1. Expeditious remediation of all sewage leakages within the Subject Location.
2. Reinstatement of unobstructed primary access for residents and essential services.
3. Facilitation of proper waste collection by MCD trucks consistent with sanitation regulations until resolution.
4. Restoration of infrastructure & surveillance via attendant till reopening main gate.

We trust that DJB, along with associated municipal and governmental agencies, shall treat this correspondence as a matter demanding utmost priority and address the grievances forthwith.

Yours faithfully,
For and on behalf of



SANDHIP GUPTAA

Sanchar Vihar CGHS Ltd. - Honorary Secretary

- Copy to:
1. Chief Engineer, DJB - for urgent intervention;
 2. CEO, DJB - for urgent intervention;
 3. Secretary, DJB, MCD, and DDA - for urgent attention;
 4. MLA, Matiala - for escalation to higher authorities;
 5. Federation of CGHS Dwarka, President & Secretary



Hum Sub Co-operative Group Housing Society Ltd. 1192 30

Plot No. 14, Sector - 4, Dwarka, New Delhi-110078, Phone : +91 (11) 35110344
e-mail : humsub_delhi@yahoo.co.in

Date : 01 Sept 2025

Addl Chief Engineer (M)-9
Delhi Jal Board
Govt of N.C.T. of Delhi
Off: Sector 20, Command Tank-4,
Dwarka, New Delhi 110075

Subject: Urgent Request for Repair of Sinkhole and Restoration of Main Entry/Exit of Sector 4 societies.

Dear Sir,

We are writing to bring to your attention a pressing issue in Sector 4, service Road opp DPS School, regarding many sinkholes that has developed due to sewage leakage. The sinkhole poses a significant risk to public safety and property.

Details:

- **Location:** All along the plots of sector 4 service road in front of Plot 11, 12, 13, 14, 15 and further ahead.
- **Cause:** Sewage leakage
- **Current condition:** The sinkhole is almost 10 feet deep and diameter of 8 to 10 feet and with sewage water running.
- **Impact on residents:** Our residential complex has 157 flats, and all residents are facing serious problems since the main entry and exit to the premises are currently blocked. This has disrupted daily movement and created potential risks in case of emergencies.
- **Service road blocked:** The blocked service road is used by MCD for clearing dustbins, and now trucks are unable to come, leading to hygiene and sanitation concerns.
- **Security concerns:** The main entrance is equipped with high-security cameras to monitor and manage society's security. Due to the blockage, cars are being routed through the back gate, which lacks proper monitoring, creating a security threat for residents.
- **Access problems for visitors and deliveries:** Visitors and delivery agents are not able to make proper entries through the main gate, causing inconvenience and management issues.
- **Logistics disruption:** The back lane and entry are very narrow, making it impossible for large trucks used for household shifting or heavy supplies to enter.
- **Bad smell due to open sewers:** The open sewer is causing bad smell throughout the day and also is a health hazard for many residents.

-2-

We urgently request serious and immediate action to resolve:

1. Repair the sewage leakage
2. Fill and stabilise the sinkhole
3. Restore the main entry and exit at the earliest
4. Ensure proper waste collection access for MCD trucks
5. Reinstate security measures by reopening the main gate

We would like to inform that some work is being taken up on the Service Road much ahead on the same service road for the sink holes repairs. But the pace of work is very slow and no serious action can be seen from many months, which maybe causing this impact or creating many more sink holes. There has to be a fast action and serious followup from the seniors and other agencies.

The basic right of residents are being compromised and they are raising the question on why we should pay the MCD tax, DDA fees and DJB water/sewer charges. This issue is being pursued by many on political and legal level if it is not resolved immediately.

Given the seriousness of the matter and the number of residents affected, we request urgent intervention to resolve this issue without further delay.

Thank you for your prompt attention.

For and on behalf of
Humsub CGHS Ltd



Ajit K Jha
Hon Secretary



- Cc :
1. Chief Engineer : DJB for urgent intervention
 2. CEO : DJB for urgent intervention
 3. Secretary: DJB, MCD and DDA for urgent intervention
 4. MLA : Matiyala : to take up the matter with higher authorities.
 5. Federation of CGHS Dwarka : President and Secretary : for help to interact with all other agency

THE BHAGWAN SHREE GOMTESHWAR JI CO-OP. G. H. SOCIETY LTD.

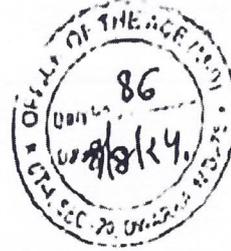
(REGN NO. 1375 / GH)

Regd. Office : Plot No. 3A, Sector-2, Dwarka Phaso-1, New Delhi-110075

Ref No. *D.T.O/Sewerage/2024C*

Date : *5th Aug 2024*

To
The Additional Chief Engineer (M)-9
(Kind Attn: Shri Anil Kumar Sharma)
Delhi Jal Board,
Sector-20, Command Tank -4,
Dwarka, New Delhi - 110075
(E-mail : *en.djama and djgma@deljil.com*)



Subject : Choke-up of sewerage line in front of Anmol Apartments, Plot No. 3A, Sector - 2, Dwarka.

Respected Sir,

It is submitted that sewerage line in front of Anmol Apartments, Sector -2, Dwarka has choked up. We did complains to DJB, Dwarka and DJB personnel visited our society twice. They tried to open the sewerage line but could not able to make the sewerage line fully functional. DJB personnel checked main hole in front of Joy Apartments (next society) and found that there main whole is clear. DJB personnel informed that one of the main hole of sewerage line between Anmol Apartments and Joy Apartments (next society) is blocked. However, they could not able to locate the main hole between the two Apartments due to metaling of the road. Both the time DJB personnel extracted sewage from the sewerage line. They further informed that machine locating sewerage hole is not readily available with them, so they are not able to locate the main hole. Due to frequent choking of sewerage line we are facing problem.

2 You are, therefore, requested to kindly looked into the matter and Direct concerned officers to make arrangement for clearing the sewerage line in front of our society at the earliest.

Thanking you

Yours sincerely,

(Kulwant Rana)



The Bhagwan Shree Gomatishwar Ji Co-op. G.H. Society Ltd.

Secret

*The Rafi Ahmed Khdwal Co-op Group Housing Society
Ltd.*

(Happy Home Apartment)
Plot No. 12A, Sector-7, Dwarka, New Delhi-110075, Tel.: #40501841
Email: therafiahmedkhdwal@gmail.com

Date-30.05.2022

Z.P.O. DWARKA SUB-CITY
DAIRY NO:- 855
DATE :- 30/5/2022

Zonal Revenue Officer,
Delhi Jal Board,
Sector-5, Dwarka,
New Delhi-110075

Dear Sir,

We want to inform you that your sewer line water is coming inside our society, which smells very bad. We cleaned our water harvesting pit 7 or 8 days ago but your sewer line water is coming back so that our water harvesting pit is filled again.

That's why we request Delhi Jal Board to find a solution for sewer line water as soon as possible.

Please acknowledge

Thanking You



Your faithfully,


(Hony. Secretary)

The Rafi Ahmed Kidwai Co-op Group Housing Society Ltd.

(Happy Home Apartment)

Plot No. 12A, Sector-7, Dwarka, New Delhi-110075, Tel.: #40601841

Email: therafiahmedkidwai@gmail.com

To,

Date-13.05.2023

DELHI JAL BOARD: GOVT. OF NCT DELHI

OFFICE OF THE DY.SE (RWH)

ROOM NO-208, VARUNALAYA PH-I,

KAROL BAGH, NEW DELHI-110005

Email: rainwaterharvesting2013@gmail.com

Dear Sir,

Sub: Rain Water Harvesting System

This refers to your letter no.DJB/O.A 147 (Notice)/Dy.SE(RWH)/2023/1329 dated 04.05.2023.

We are neither aware of any visit of the joint committee of DJB and DPCC in our Society, nor lifting any water sample by the joint committee.

In this context of contaminated water sample, kindly refer to our letter dated 30.05.2022, (duy received copy is enclosed for your ready reference), wherein we had informed you that sewer line water was getting mixed in the public drain outside our society and the sewer line water mixed with the outside drain water was giving back pressure and entering our RWH pit. We have no update on rectification of fault.

In case the committee took our RWH water sample around those days during the uninformed visit, the sample results will definitely show contaminations for no fault of our Society.

Your uninformed visit deprived us of your valuable guidance to improve the RWH system in our Society though as per your directives, our existing system, by design, connects only the rooftop rain water to our RWH system.

Nevertheless, we want to improve upon our existing system. For this we request you to please provide with details of the contaminations found in our water sample test results. This will help us carryout investigations to pinpoint the source of contamination and then fix it.

Please help us to improve further.

Regards,


Hony Secretary

The Rafi Ahmed Kidwai CGHS Ltd.

Plot No-12A, Sector-7, Dwarka,

New Delhi-110075

Enclosed:

1. Your letter no.DJB/O.A 147 (Notice)/Dy.SE(RWH)/2023/1329 dated 04.05.2023.
2. Our letter dated 30.05.2022



2023/05/13 11:15:22
SP PALAN EXTN (RWH) BGT/11 5/13/23
Counter No:1,13/05/2023,12:12
To: THE DELHI JAL BOARD,
Plot 12A/05, Karol Bagh SD
From: THE RAFI AHMED KIDWAI CO-OP
HONY SECRETARY
Plot 12, 7A/05, Karol Bagh
(Track on www.djb.govt.nct.ni)

THE BHAGWAN SHREE GOMTESHWARJI CO-OP. G. H. SOCIETY LTD.

(REGN NO. 1375 /GH)

Regd. Office : Plot No. 3A, Sector-2, Dwarka Phase-I, New Delhi-110075

Ref No. *DJB/Sexange/20240*

Date : *5th Aug 2024*

The Additional Chief Engineer (M)-9
(Kind Attn: Shri Anil Kumar Sharma)
Delhi Jal Board,
Sector-20, Command Tank - 4,
Dwarka, New Delhi - 110075
(E-mail : *acjsharma@dlj.gov.in*)



Subject: Choke-up of sewerage line in front of Anmol Apartments, Plot No. 3A, Sector-2, Dwarka.

Respected Sir,

It is submitted that sewerage line in front of Anmol Apartments, Sector-2, Dwarka has choked up. We did complains to DJB, Dwarka and DJB personnel visited our society twice. They tried to open the sewerage line but could not able to make the sewerage line fully functional. DJB personnel checked main hole in front of Joy Apartments (next society) and found that their main whole is clear. DJB personnel informed that one of the main hole of sewerage line between Anmol Apartments and Joy Apartments (next society) is blocked. However, they could not able to locate the main hole between the two Apartments due to metaling of the road. Both the time DJB personnel extracted sewage from the sewerage line. They further informed that machine locating sewerage hole is not readily available with them, so they are not able to locate the main hole. Due to frequent choking of sewerage line we are facing problem.

2 You are, therefore, requested to kindly looked into the matter and direct concerned officers to make arrangement for clearing the sewerage line in front of our society at the earliest.

Thanking you.

Yours sincerely,

(Kulwant Rana)



The Bhagwan Shree Gومتेश्वरजी Co-op. G.H. Society Ltd.

Secretary



FEDERATION OF CGHS

(Registration No. :)

(An Apex Body of all CGHS of Dwarka)

स्वच्छ द्वारका, हरित द्वारका, जीवंत द्वारका

ANNEXURE

RKA LIMITED
(W)

Rakesh Gupta
President
9811000350

Haridshan Maan
Vice-President
9811574257

Cdr V. K. Jaitly
Vice-President
9811777904

Ruchi Solanki
General Secretary
9210100699

Kamal Sharma
Treasurer
9911346657

Fed/DW/LG/2024/35/ July 22, 2024

To
The Hon'ble Lt. Governor - Delhi
6, Raj Niwas Marg
Ludlow Castle, Civil Lines
Delhi - 110054

ED/7/2016/76 IN DW/47/10/2024
OF N.E.T. DWARKA S.O.
Center No.1, 27/07/2024
To THE LT GOVERNOR DELHI,
6/10/2024, Civil Lines 50 North Delhi
FEDERATION OF CGHS,
W-20/20
Area 17, Jan 2, 78, Net Park, 11, W/Delhi
Grant on www.lodgesoft.com.in
Gmail: 100240000@Gmail.com, Stay Safe

Respected Sir,

- Subject: 1. Complaint Regarding improper and faulty de-silting of Rain Water Drains in Dwarka Area and leaving silt on the roads/foot paths.**
2. Faulty Construction of Storm/Rain Water Drain.

I, Rakesh Gupta, President, Federation of Co-operative Group Housing Societies Dwarka Ltd., New Delhi on behalf of residents of Dwarka, submit the following points for your kind consideration and early action regarding unhygienic conditions caused by the DDAs lacklustre attitude in de-silting of rain water drains and leaving the silt on the foot paths/roads.

I attach herewith some photos showing the silt lying on the foot paths/roads. The De-silting was done in the last week of June 2024 and the silt has been removed only from the nearby area of the opening of the man hole, and complete length of drain is not cleared of the silt.

It is important to mention that the vendors employed by DDA for Desilting work had dumped the removed silt along the drain and it is still lying there. This is flowing back in the drain at the time of rain leading to choking of the drain, resulting in water-logging and the drain remaining water filled.

FEDERATION OF CGHS DWARKA LIMITED

(Registration No. 2/FED/GH/SW)
(An Apex Body of all CGHSs of Dwarka)



Rakesh Gupta
President
9811900350

Harkishan Maan
Vice-President
9811574257

Cdr V. K. Jaitly
Vice-President
9811777904

Ruchi Solanki
General Secretary
9210108699

Kamal Sharma
Treasurer
9911346657

Further, it is to inform that this has resulted in stagnation of water permanently inside the drain which becomes a mosquito breeding place. After few days a swarm of mosquitoes will be seen coming out of the open man holes. This will be a reason for spread of Malaria, Chikungunya, and Dengue.

Also, the left-over silt which does not get in the drain will get converted into the fine dust by the movement of heavy traffic on the roads, which will be a big reason for causing air pollution leading to the lungs problem for residents.

In some pictures it can be seen that the water is flowing back into the society premises from drain. This condition is prevalent in most of the societies. There could be only two reasons for this - either the level of the drain is higher than the society floor or the drain is full of silt. The drain water also enters the Rain Water Harvesting system of the societies through the over flowing pipes of the RWH System. This results into contamination of underground water and in case a sample for checking is taken by DJB or DPCC, the result will be showing contamination and the society will be penalized for causing contamination of underground water. This is the scene in many sectors and DJB or DDA have failed to do any thing to overcome this problem.

I, therefore, request your kind authority to look in to the matter on priority due to monsoon season and for initiating an inquiry against the errant officials for the lapses which had resulted in wastage of public money, effecting the environment and the health of general public.

Thanking you,

Yours sincerely,

(Rakesh Gupta)
President

For Federation of CGHS Dwarka Ltd.



FEDERATION OF CGHS DWARKA LIMITED

(Registration No. 2/FED/GH/SW)

(An Apex Body of all CGHSs of Dwarka)

स्वच्छ द्वारका, हरित द्वारका, जीवंत द्वारका

Rakesh Gupta
President
9811900350

Harkishan Maan
Vice-President
9811574257

Cdr V. K. Jaitly
Vice-President

Ruchi Solanki
General Secretary
9911346657

Kamal Sharma
Treasurer
9911346657

No: Fed/CGHS/2024/36

To

Chief Engineer DDA
DDA Complex Mangla Puri
Palam, New Delhi

(2) Addl. Chief Engineer, Delhi Jal Board
NCT Delhi, C T No 4,
Sector 20,
Dwarka, New Delhi

भारतीय डाक
ED697986410IN IVR:6968697
SP N.S.I.T. DWARKA S.O <1100767>
Counter No:1,19/08/2024,13:02
To:CHIEF ENG, DDA,K
PIN:110045, Palam Village S.O
From:FEDERAL BAN,PLOT 12 SEC 12
Wt:60gms
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 1800266868> <Wear Masks, Stay Safe>

17/08/2024
भारतीय डाक
ED697986466IN IVR:6968697
SP N.S.I.T. DWARKA S.O <1100767>
Counter No:1,19/08/2024,13:02
To:P.S LY SOVERNUR D,K
PIN:110054, Civil Lines SO North Delhi
From:FEDERAL BAN,PLOT 12 SEC 12
Wt:60gms
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 1800266868> <Wear Masks, Stay Safe>

भारतीय डाक
ED697986452IN IVR:6968697
SP N.S.I.T. DWARKA S.O <1100767>
Counter No:1,19/08/2024,13:02
To:HONBLE MEMBER P..K
PIN:110079, Dwarka Sec-6 S.O
From:FEDERAL BAN,PLOT 12 Sec 12
Wt:60gms
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 1800266868> <Wear Masks, Stay Safe>

Subject: Complaint Regarding over flow of water from manholes and back flow of water inside the societies complex from Rain Water Drains in Dwarka Sector 2, 5 and 22/23.

Respected Sir,

The Federation of Co operative Group Housing Society, Dwarka, New Delhi on behalf of resident of Dwarka, submit the following points for your kind consideration and early action regarding unhygienic conditions caused by the DDAs lack luster attitude in de silting of rain water drains and leaving the silt on the foot path/road. The copies of the messages from societies are enclosed showing the real condition.

In sector 5, the drain water has entered the electrical panels and lifts, the situation is beyond imagination and the result of it may be fatal. The residents have stated to have informed the local authorities but no one even turned up to have a look at it, forget about solving the problem. This is similar situation is



r/c

1201

prevailing in sector-2 & sector 22 as reported. Copy of message on whatsapp group are enclosed.

The authorities are sometimes waiting for some incident to happen like recent incident of coaching institute where three students lost their lives.

There could be only two reasons for this, either the level of the drain is higher than the society floor or the drain is full of silt. The cleaning was done only in the nearby area of the opening of manhole, leaving major area of the drain un silted

Some pictures and copies of messages posted on group are enclosed showing the condition and the state of water logging in sector 22/23, 12 - 11, 4 - 5 and sector 2

The residents are planning for sit in Dharna/ taking out protest march in front of offices of higher officials, in case the matter is not resolved on urgent basis.

Your kind authority is requested that the concerned officers may please be directed to take necessary action and ensure a permanent solution is done in the matter.

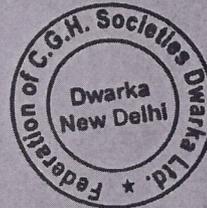
Thanking you.

Yours faithfully,

For Federation of C.G.H. Societies Dwarka Ltd.

(H.K. Maan)
President

✓) President



Copy to
For Federation of C.G.H. Societies Dwarka Ltd.

- Hon'ble Member of Parliament Smt. Kamaljeet Sehrawat,
28, Gali No. 4, Sector 19, Nanda Enclave, Dwarka, Delhi, 110075.
- PS Lt. Governor of NCT Delhi, 6, Raj Niwas Marg, Ludlow Castle, Civil Lines, New Delhi, Delhi, 110054
- Deputy Commissioner , South west , Kapasera.
Old Tax Terminal Building, Kapas Hera , New Delhi, Delhi -110037
- Deputy Commissioner, MC

भारतीय डाक
ED6979864491N IVR:6968697
SP N.S.I.T. DWARKA S.O
Counter No:1.19/08/2024.13:02
To:DEPUTY COMMISSIONER MCD,K
PIN:110043, Nafiqam S.O
From:FEDERAL BAN,PLOT 12 SEC 12
Wt:60gms
Amt:29.50, Tax:4.50, Amt.Paid:30.00 (Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
ED6979864211N IVR:6968697
SP N.S.I.T. DWARKA S.O
Counter No:1.19/08/2024.13:02
To:ADDL CHIEF ENG.,K
PIN:110077, Raj Nagar II S.O
From:FEDERAL BAN,PLOT 12 SEC 12
Wt:20gms
Amt:17.70, Tax:2.70, Amt.Paid:15.00 (Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
ED6979864351N IVR:6968697
SP N.S.I.T. DWARKA S.O
Counter No:1.19/08/2024.13:02
To:DEPUTY COMMISSIONER .K
PIN:110037, Burqaon Road 50
From:FEDERAL BAN,PLOT 12 SEC 12
Wt:60gms
Amt:29.50, Tax:4.50, Amt.Paid:30.00 (Ca
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Sta



DELHI JAL BOARD
EXECUTIVE

ROOM NO. 208, V. K. JAIN BUILDING, PHASE-I,
KAROL BAGH, NEW DELHI-110005

OFFICE OF DELHI
VII)-I

PHASE-I,

T. A. Azodiya
Amal Mittal

Minutes of
of Federation
DJB and
Letters of
about
Always

No. DJB/EE(RWH)-I/2024/1182 to 1188

DATE: 17/9/24

Sub:- Minutes of Meeting under the Chairpersonship of Superintending Engineer (C)-8 on 09.09.2024 at 03:00 P.M. in the NGT matter in E.A. 04 of 2023 in O.A. 147/2021, titled Mahesh Chandra Saxena Vs The Chief Secretary, Govt. Of NCT of Delhi & Ors. In The NGT, Delhi-reg.

The Following members were present in the meeting:

1. Sh. H.K. Chawla, SE(C)-8 - in Chair
2. Sh. Birjesh Kumar, EE (RWH)-I
3. Sh. Rakesh Kumar Sharma, AE (RWH)-I
4. Sh. Sunil Kumar Sharma, AE (RWH)-II
5. Sh. Rakesh Gupta, President, Dwarka Federation
6. Sh. H.K. Mann, Vice President, Dwarka Federation
7. Sh. Bawa Amanpreet Singh, Member of Managing Committee
8. Sh. Raghav Maheshwari, JE (RWH)-II

Sh. Birjesh Kumar, EE (RWH)-I addressed the meeting with the seriousness of the issue that is occurring in Dwarka Societies due to contamination occurring because of interconnection of Paved area, Balcony/Washing area, Parking area to the Rain Water Harvesting Pits that are meant to be only for Roof Top Rain Water Harvesting. EE (RWH)-I also emphasized that the contamination in the Ground Water may be due to Animal Faeces and Sewer Interconnection/Leakages (if any)

Sh. H.K. Chawla, SE (C)-8 further taking the issue forward emphasized for the compliance of the Public Notice issued by DJB dated 14.02.2023 and again on 16.06.2023 i.e. "Only Roof Top Rain Water pipe should be connected to RWH system and all other waste water from balcony, washing and paved/parking area should be separated from the RWH system" by all the Dwarka CGHS Societies which have not taken any action till now. He also reiterated that contamination caused of RWH pits/system in any of the Dwarka CGHS Societies due to leakages occurring in Sewer/Drain pipes be traced out and repaired to prevent the contamination of RWH Pits/System. Regular cleaning of RWH pits be also done.

Sh. Bawa Amanpreet Singh, Member of Managing Committee for Dwarka Federation said that the implementation of Rain Water Harvesting System in the societies of Dwarka are as per design issued by Delhi Jal Board at that time. He also

said that the sewer system that is running parallel to the societies in Dwarka laid by DJB/MCD/DDA may be leaking at some points and may be getting mixed with the RWH Pits/System of the societies.

In reference to previous letter of EE (RWH)-I dated 02.09.2024 if required Dwarka Federation may seek extension of time beyond 15.09.2024 with giving genuine reason for delay in taking necessary action.

The meeting ended with a vote of thanks to the chair.

To All Concerned

sd-
EE (RWH)-I

Copy To:

- 1. PS to CEO : For kind information please.
- 2. CEN (W) : -do-
- 3. CE (GW) : -do-
- 4. SE (C)-8 : -do-
- 5. AE (RWH)-I/II
- 6. O/c

(B)
EE (RWH)-I
Ruchi

Urgent for hearing 22th, May.2023

FEDERATION CO-OPERATIVE GROUP HOUSING SOCIETIES DWARKA LTD.
(Registration No.2/Fed G /H dt 20.04.2000)
(Registered with Registrar of Societies, Delhi under The Societies Act, 1973)

No.Federation/CGHS/DW/2023/

Date:19th, May.2023

To
The Dy S E C (R W H)-I
Delhi Jal Board , GNCT Delhi
Room No. 208, Varunayalya Ph - I
Karol Bagh. New Delhi

Sub :- In the Matter of Hon'ble NGT in EA No.04/2023 OA No. 147/2021 titled as Mahesh Chandra Saxena V/s The Chief Secretary GNCT Delhi

Sir,

I am to refer to the ongoing case in Hon'ble NGT, case reference of which is given in subject above. As per the direction of Hon'ble NGT, The Jal Board is conducting inspection of RWH of co operative group housing societies, to find if the contaminated rain water from stilt or the society roads is discharge into RWH.

It is to inform you that the societies have constructed RWH as per the design and drawing provided by DJB in the year 2016.all the structure of RWH were inspected by DJB. The direction were issued that no contaminated water should be discharged in RWH.

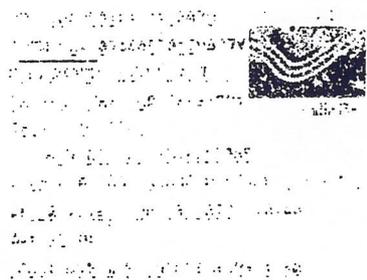
At that time only waste water from kitchen was not allowed to flow into RWH. But the rain water from society roads was not considered as contaminated. But now it is termed as contaminated. To change the flow of water from road to sewer line takes time and involves a lot of expenditure, which the societies are compelled to bear for non of their fault.

It is also brought to your notice that the Dwarka Drain is about 6 KM long and about 50' wide and in addition there are small 6 drains total length of these drain is about 20 KMs and all have width of about 15'.All these drain do not have concrete flooring and these drains remains filled with contaminated/ sewer water. Round the year this most contaminated water continuously getting discharged in the ground. The sewer water comes to these drain from near by colonies.

The complainant has not taken of the matter of Dwarka Drain polluting the underground water with hon'ble NGT but he preferred to file the case of the Rain Water of the roads inside the societies flowing into RWH and pollute the underground water. The intention of the complainant is not understood.

As a matter of fact the case is against the residents of Dwarka, and the complainant should have made residents a party in the matter through their RWA or Federation. But at the last moment when the date of hearing is on next working, it is not possible to take up the matter of becoming a party in this case, as we needs to call a meeting of Managing Committee for approval. It is therefore requested that the Hon'ble NGT may be apprised of the facts above before the order in the matter is passed.

Thanking you.



Yours sincerely,

HKM

(H K Maan)

Officiating President

Federation CGHS Dwarka

M.No.9811574257

K.M. CEHS LTD

ac

FEDERATION OF CO-OPERATIVE GROUP HOUSING SOCIETIES DWARKA LTD.

(Registration No. 2/Fed G /H dt 20.04.2000)

[Registered with Registrar of Societies, Delhi under The Societies Act 1973]

Fed/2020-2023/ 16-19

June 28, 2023

To

1. Dr. S P Singh
Officer in-charge,
Central Ground Water Board
Jamnagar House, Man Singh Road
New Delhi – 110011
2. DPCC, Govt. of NCT of Delhi
4th & 5th Floor, I S B T, Kasmere Gate
Delhi – 110006
3. DY. SE (RWH) Room No. 208,
Varunalaya Ph I, Karol Bagh,
New Delhi

Subject: Discharge of waste water from Pavement / Parking Area of the Society into the RWH System

Sir,

I am to refer to Central Ground Water Board letter dt. 31/01/2005, No. I - 2/SUO/ND/CGWB/2005/51 addressed to the President, Ispat Cooperative Group Housing Society Ltd. (ISPATIKA APARTMENTS), Plot-29, Sector – 4, Dwarka. Vide which it is informed that "Runoff from drive ways and parking area can also be diverted to the recharge structure through construction of proper storm water drains".

It may be noted that in OA No. 147/2021, The Hon'ble NGT constituted a joint committee of DJB, CPCB, and DPCC to ascertain the technical efficacy of installed

Address: K M Apartments, Plot No. 12, Sector-12, Dwarka, New Delhi-110078

FEDERATION OF CO-OPERATIVE GROUP HOUSING SOCIETIES DWARKA LTD.

(Registration No. 2/Fed G /H dt 20.04.2000)

[Registered with Registrar of Societies, Delhi under The Societies Act 1973]

RWH systems, changes, if any, required and the issue of contamination of ground water and to file an action taken report.

The joint committee filed its report dt. 23-11-2021. The findings of the Joint Inspection Team were deliberated by the committee, where in:

Para 2 states as: "The contamination may occur in the societies due to mixing of the rain water with the waste water from different sources like waste washing area water with detergents having chemicals from balconies other than that of roof top rain water and the waste water from paved / parking areas of the societies."

Para 4, states that "It was further appraised that to avoid contamination of the ground water, only rain water from roof top area be diverted to the rain water harvesting systems."

From the above, it is clear that the direction given by the C G W B in first para and the report of joint inspection team (para 2) are on the same line. But in above para it is stated that only rain water from roof top area water be diverted to rain water harvesting system. It is clear that in para above some part i.e. ...the waste water from paved / parking area of the societies, is left out because of which both the para given in the report are contradicting each other, and hence, it appears to have happened due to the typographical error or may be a result of an oversight.

It is surprising that despite this grave anomaly, DJB has issued a public notice No. DJB/DY.SE(RWH)2023/1084-88 dt. 14-02-2023, directing the societies not to discharge paved/parking area waste water in the rain water harvesting system.

Address: K M Apartments, Plot No. 12, Sector-12, Dwarka, New Delhi-110078

FEDERATION OF CO-OPERATIVE GROUP HOUSING SOCIETIES DWARKA LTD.

(Registration No. 2/Fed G /H dt 20.04.2000)

[Registered with Registrar of Societies, Delhi under The Societies Act 1973]

The RWH systems in the societies had been constructed as per the approved design provided by the DJB and CGWB, and the subsidy to the societies was released only after the verification and being fully satisfied with the construction and design of the systems. It is strange that the same are being issued notice by the DJB for discharging the water from paved area in RWH.

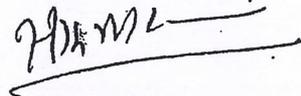
It may be noted that to make change in the system so that paved area water do not flow into RWH is not a simple work and involves changing of whole of the concrete pavement at a huge cost and amounts to being panelized for no fault of theirs.

It is, therefore, requested that the matter may kindly be examined again and clarification may please be issued. Till such time the Notice Dt. 14/02/2023, issued by DJB may kindly be kept in abeyance.

At the same time, in case the DJB insists for ensuring that the paved/parking area waste water should not to be discharged in rain water harvesting system, Central Ground Water Board may kindly withdraw its letter dt. 31.01 2005 and for incorporating the changes so suggested mat be done at the DJBs/GWB/Government cost and expenses without penalizing the societies.

Thanking you.

Yours Sincerely



(H K Maan)

Officiating President

Address: K M Apartments, Plot No. 12, Sector-12, Dwarka, New Delhi-110078

FEDERATION CO-OPERATIVE GROUP HOUSING SOCIETIES DWARKA LTD.
(Registration No.2/Fed G/H dt 20.04.2000)
{Registered with Registrar of Societies, Delhi under The Societies Act,1973

No.Federation/CGHS/DW/2023/ 19-22

Date: 03, July 2023

To
O/O Director (T & Q C)
Delhi Jal Board, Govt. Of NCT Of Delhi
Wazirabad Water Works
Delhi - 110064

The Dy S E C (R W H)-I
Delhi Jal Board, GNCT Delhi
Room No. 208, Varunalaya Ph - I
Karol Bagh,
New Delhi - 110005

Subject:- Matter of Hon'ble NGT in EA No.04/2023 OA No. 147/2021 titled as Mahesh Chandra Saxena V/s The Chief Secretary GNCT Delhi

Sir,

A Number of societies are in receipt of your letter & its reminder, directing that the waste water from Pavement/parking should not be discharged into the Rain Water Harvesting system, as per the order of Hon'ble NGT, in OA No. 147/2021.

It is to inform you that on behalf of Cooperative Group Housing Societies the Federation of CGHS Dwarka Ltd. has replied vide letter NoFed./2020-2023/16-18 dt.28/06/2023. (a copy enclosed).

But, in reminder it is also informed that water samples collected from societies were found to have more Ammonical Nitrogen content, then the prescribed limits.

In this regard, it is also brought to your notice that Dwarka has a Drain which is about 6 KM long and about 25 - 30 meter wide. In addition, there are 6 (six) small tributary drains with a total length of about 20 KMs and the width of about 5 (five) mts. All these drains do not have concrete floor/side walls and these drains remains filled with contaminated/ sewer water. Round the year this most contaminated water is continuously getting discharged in the ground and due to hydrogeological connectivity mingles up with the RWH system. This fact is confirmed by Ministry of Jal Shakti, Gol addressed to the Chief Secretaries / Administrators of all the States/UTs of India, vide their letter dt 31/03/2023 in para 2 with Annexures of Dos and Don'ts (Point No. 5) (copy Enclosed).

In Dwarka almost 60% societies are located within 500 mtrs. distance of the either the main drain or any of the six tributaries. These drains, remains filled with sewage water throughout the year and are in existence since the time when the Dwarka project started in 1990s. The sewer water comes to these drains from nearby colonies.

Thus, actual cause of contamination of ground water, has not been presented before the Hon'ble NGTs there has been no study on the subject to ascertain the actual percentage of recharge of water table is through RWH systems and what is the percentage of recharge is through other means. The rainwater from the 'society pavement, does not pollute the underground water as in all the societies the pavement gets cleaned every day. It does not produce any ammonical nitrogen, because it is produced when sewer garbage remains under pressure and in high temperature for some period of time, which is not possible in case of RWH systems installed in the Societies.

For decades the Palam Drain, has remained full of sewage and DJB or DDA have not made any study to find out the extent of contamination of ground soil has happened till date due to these drains for which the residents are being issued notices and many of them have been penalized in the past for none of their fault.

All the societies of Dwarka also have an observation on the method of collection of samples. There are many doubts with regard to the following:

1. As per your Report no., DJB/Wzd/DTQC/NGT/RWH/2023/82-85 Dated 03.05.2023 "...Total 256 samples were collected from 325 Locations in various sectors of Dwarka.." – Why no samples were collected from remaining 69 locations?
2. It is informed by some of the societies that when the samples were collected the same were not sealed than and there. Why?
3. Why no counter signatures were taken from the representatives of the Societies from where the samples were collected?
4. Why no individual report of the societies have not been made available to the societies despite there asking for it?

From the above, it stands out that the whole process of sample collection was faulty and no established standard operating practices have been followed for sample collection. The same is full of flaws and cannot be relied upon.

The other observations have already been communicated to you vide our letter dt. 28/06/2023.

At the same time, as the case has been against the residents of Dwarka, as per the principle of natural justice the complainant should have made residents a party in the matter through their RWA or Federation. Even DJB or for that matter DPCC has also failed the principle of natural justice and has issued directions without giving the affected party any chance to present their case. Hence, at this stage, there is no alternative except, getting the case reopened, in order to put up our view point before the Hon'ble NGT.

Thanking you.

Yours sincerely,

(Signature)
H K Maan

Officiating President

Enclosure: As stated

M.No.9811574257

No.Federation/CGHS/DW/2023/

Copy TO,

1. DR. S P SINGH
OFFICER IN-CHARGE,
CENTRAL GROUND WATER BOARD,
JAMNAGAR HOUSE, MAN SINGH ROAD,
NEW DELHI-110011
2. DPCC, GOVT. OF NCT OF DELHI,
4TH & 5TH FLOOR, ISBT, KASMERE GATE,
DELHI-110006.

OFFICE OF THE SECRETARY
CENTRAL GROUND WATER BOARD
JAMNAGAR HOUSE, MAN SINGH ROAD,
NEW DELHI-110011
Date: 12/11/2023



OFFICE OF THE SECRETARY
CENTRAL GROUND WATER BOARD
JAMNAGAR HOUSE, MAN SINGH ROAD,
NEW DELHI-110011
Date: 12/11/2023



(Signature)
H K Maan
Officiating President

OFFICE OF THE SECRETARY
CENTRAL GROUND WATER BOARD
JAMNAGAR HOUSE, MAN SINGH ROAD,
NEW DELHI-110011
Date: 12/11/2023



OFFICE OF THE SECRETARY
CENTRAL GROUND WATER BOARD
JAMNAGAR HOUSE, MAN SINGH ROAD,
NEW DELHI-110011
Date: 12/11/2023





FEDERATION OF CGHS DWARKA LIMITED

(Registration No. 2/FED/GH/SW)

(An Apex Body of all CGHSs of Dwarka)

स्वच्छ द्वारका, हरित द्वारका, जीवंत द्वारका

Rakesh Gupta
President
9811900350

Harkishan Maan
Vice-President
9811574257

Cdr V.K. Jaitly
Vice-President
9811777904

Ruchi Solanki
General Secretary
9210108699

Kamal Sharma
Treasurer
9911346657

Fed/DW/RW/MoW/2025-26/

26.07.2025

To
Shri Parvesh Sahib Singh Verma Ji,
The Hon'ble Minister for Water and PWD, Delhi
607, 6th Floor, A-Wing, Delhi Secretariat
IP Estate, New Delhi - 110002

Subject: Problem faced by Co-operative Group Housing Societies for maintenance of Rain Water Harvesting System (RWH).

Respected Sir,

We would like to draw your kind attention towards the serious problem being faced by the Co-operative Group Housing Societies of Delhi regarding Rain Water Harvesting Systems. As per the directives of Govt., all the Co-operative Group Housing societies constructed Rain Water Harvesting (RWH) system in 2004-2005 as per the drawing/design provided by Central Ground Water Board duly accepted by DJB. The Hon'ble NGT also has been issuing directions from time and again. Several directions have since been issued having different drawing and designs which are at times contradicting to each other.

Brief facts of the matter:

1. That the Societies were directed to install Rain Water Harvesting System by the Government/ Delhi Jal Board.
2. The Central Ground Water Board considered as highest authority in the matter approved and provided the designs duly accepted by Delhi Jal Board, based on which the RWH systems were constructed in Societies and Financial Grant was also released by the DJB.
3. The Designs approved by CGWB had following provisions:
 - a) *"The runoff from drive ways, and parking area can also be diverted to the recharge structure through construction of proper storm water drain as proposed on site plan."*

This was further clarified vide letter No. I - 2/SUO-ND/CGWB/2005/151 (**Annexure-I**), on request of one of the societies that "Recharge structures are recommended to be constructed at the site where maximum runoff can be diverted to the structure.

b) *"The said design had the provision of recharge bores of up to 20-25 mtr depth in order to have efficient recharges of ground water."* (**Annexure-I**)

4. In the year 2016-2017, DJB was tasked and made the Nodal agency for implementation of RWH System in Delhi. Subsequently the DJB started issuing the Direction and designs of the RWH System which had two important deviations from the designs of CGWB:

a) **DJB designs removed the requirement of Recharge Bore as it was being misused and the delay of granting permission by the District Advisory Committees, which is against the essence of efficient RWH system there by massively reducing the recharge capacity.**

It is also important to mention here that the Recharge bores are required wherever the Basement are there in the building in order to avoid damage to the building foundation and efficient and more recharge of the Ground Water.

b) DJB issued directions not to divert the water from balconies to the RWH system. All the societies had to make changes in the drainage system accordingly, and complied with the directive ensuring the balcony water is cut off from the Rain Water Harvesting System.

5. A case was filed in the Hon'ble NGT – Mahesh Chand Saxena Vs Chief Secretary GNCTD (OA 147/2021) regarding the contamination of Ground Water through Faulty design of RWH systems installed in Societies and directions were issued not to recharge the RWH system with water from pavement, stilt area, road etc.

6. DJB further issued the Direction that only ROOF TOP water shall be allowed for the purpose of the RWH Systems.

7. DJB & DPCC conducted testing of water samples drawn in NON-Rainy season and found presence of Ammoniacal Nitrogen & Faecal Coliform in Ground Water.

8. It is important to mention here that the DJB in its letter Dt 6/10/2021 itself has submitted before the NGT that the Designs approved CGWB were technically efficient, hence there is NO Fault in RWH Designs. (**Annexure-II**)

9. It is further submitted that as per the Letter Dt 21/10/24 by DPCC, the Chemical Contamination of Faecal coliform and Ammoniacal Nitrogen can only be found due to mixing of Sewage Water in Ground Water and it was communicated to DJB:

"..it implies that sewerage network in societies are inappropriately giving rise to the discharge of sewage/waste water into the RWH systems and designs service plans are defective. This is for necessary action by DJB as per the order of Hon'ble NGT."
(Annexure-III)

It is important to mention that DJB has grossly erred in finding the cause for contamination based on the recommendation of DPCC and have solely and irresponsibly blamed the societies for the contamination which is due to mixing of Human waste arising out of sewage water.

10. Federation of CGHS Dwarka brought this fact before the official of DJB in its Virtual meeting Dt 09.09.2024 which was acknowledged by the DJB. This fact of overflowing sewage water from DJB pipelines and mixing of the same in societies RWH system has been brought to the notice of DJB vide letter from Societies and Federation on several occasions (Annexure-IV)) but the DJB has failed to take any action on the same.

11. From the above it is clear that the RWH system installed are efficient and not contributing in contamination of Ground Water, thus there is no need to change them.

12. However, despite the facts above, the DJB has withdrawn the 10% RWH rebate to societies and further issued disconnection notices to the societies.

Our Submission:

1. As per letter Dt 6/10/2021, DJB has itself submitted that the RWH Systems installed based on CGWB Designs are technically efficient, which allows the discharge of water from pavement area into the RWH System, but is insisting on Cooperative Group Housing Societies to disconnect the run off from pavements and stilts from the rain water from rooftop from discharge into recharge well, hence there is no need to alter the systems.

2. That as per the letter Dt 21/10/2024 of DPCC, the contamination is due to mixing of Sewage water whether it could be of Society or Sewage systems managed by DJB/DDA running parallel to societies adjacent to RWH Systems installed.

3. The Sewage systems installed in the societies were duly approved by the DJB /DDA and verified only after which the Occupancy Certificated were issued and are well maintained. Hence the RWH system is not contributing in contamination.

4. DJB RWH system designs without recharge bore in societies with basement would result in damage to foundation structure of the society and the purpose of having RWH system is not fulfilled.

5. DJB Directive of only permitting Roof Top water in the recharge pit, would result in loss of ground water recharge as it would exclude rain water from more than 70% of recharge area in the societies which would further reduce the recharge capacity of the good rain water resulting in flooding in the society premise's and on the public road.

6. Based on the above the it is requested that the RWH system rebate be granted with immediate effect.

7. Disconnection Notices issued to societies be withdrawn immediately.

In view of the above the Hon'ble Minister of Water and PWD, Govt. of Delhi is prayed to intervene in the matter and issue necessary directions, to DJB:

- i) To issue necessary direction to DJB to accept RWH systems installed as per Designs approved by Central Ground Water Board in the societies as valid as per their submission DT 6/10/21 to NGT.
- ii) To restore the 10% rebate hitherto given to societies for maintaining the RWH system and unilaterally withdrawn; and
- iii) To withdraw the requirement of Adequacy Certificate from the societies as the RWH systems had been installed as per the approved design of CGWB and accepted by DJB and have not undergone any change thereafter.
- iv) To withdraw the water Disconnection Notices issued to the societies with immediate effect.
- v) To act on the Federation submission regarding leakage of Sewage Drains maintained by DDA/DJB for contamination of Ground Water abd letter DT21/10/24 of DPCC.

Thanking you,

Your sincerely,



(Rakesh Gupta)

Enclosure: Annexure-I to Annexure-IV

C.C.

Smt. Kamaljeet Sehrawat, Hon'ble Member of Parliament, West Delhi
Shri Ramvir Singh Bidhuri, Hon'ble Member of Parliament, South Delhi
Shri Sandeep Sehrawat, MLA, Matiala
Shri Kailash Gehlot, MLA, Bijwasan

DELHI JAL BOARD; GOVT. OF NCT DELHI
OFFICE OF THE DY. SE (RWH)
ROOM NO-208, VARUNALAYA PHASE-I,
KAROL BAGH, NEW DELHI-110005

No.DJB/DY.SE(RWH)/2023/1084 to 1088

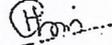
Date: 14/9/2023

PUBLIC NOTICE

Ground water resources in many parts of the city are over exploited. The extent of replenishment of ground water is much less than what the city as a whole is withdrawing due to its rapid urbanization. There is need to preserve ground water resources and to take effective measures for its sustainable availability. Rain Water Harvesting is considered as a simple, viable and eco-friendly method of conservation of water and a simple solution for ground water recharge.

Hon'ble NGT constituted a Joint Committee of DJB, DPCC and CPCB in the matter of O.A. No.147/2021 to ascertain the technical efficacy of installed systems, changes, if any required and the issue of contamination of ground water. Accordingly DPCC has directed DJB under section 33 (A) to issue necessary instructions to all the Group Housing Societies giving suitable timeline to make the arrangements for separate pipelines for roof top rain water for reaching to the Rain Water Harvesting Structures and separate disposal of Sewage/other waste water including the waste water arising from washing area and floor washing water.

It is here by informed to the Public that only Roof Top Rain Water should be connected to Rain Water Harvesting System and all other waste water from Balcony, Washing and Paved/Parking area should be separated from Rain Water Harvesting System. All concerned are directed to implement the above provision by 31.03.2023 positively failing which action shall be taken as per DJB norms.


Dy. SE (RWH)
(Delhi Jal Board)

Copy to:-

1. CEO, DJB: for kind information.
2. Member (Admin)/Member (WS): for kind information.
3. System Administrator for uploading on DJB website.
4. Consultant-PR to publish in two leading English & Hindi Newspapers, one Punjabi & Urdu Newspaper.

✓ S/O/c


Dy. SE (RWH)
(Delhi Jal Board)



आज़ादी
अमृत महोत्सव

DELHI JAL BOARD: GOVT. OF NCT DELHI
OFFICE OF THE DY. SE (RWH)
ROOM NO-208, VARUNALAYA PH-I,
KAROL BAGH, NEW DELHI-110005
Email: rainwaterharvesting2013@gmail.com

No.DJB/O.A. 147(Notice)/DY.SE (RWH)/2023/ 1192

Dated:-22.06.2023

To,

The President/ General Secretary/Administrator,
DGCS (GHS Ltd., Plot No-6,
Sec-22. Dwarka, New Delhi-110077

Subject: Notice in the matter of Hon'ble NGT in E.A. No. 04/2023 in O.A. No. 147/2021 titled as "Mahesh Chandra Saxena Vs. The Chief Secretary, GNCTD & Ors".

May kindly refer this office letter dated 04.05.2023 wherein it was emphasized that the direction as per public notice dated 14.02.2023 be implemented on ground specifying that only roof top rain water should be connected to RWH system and all other waste water from balcony, washing and paved/ parking area should be separated from the RWH system. You were directed to implement the above provision positively and submit the compliance report to the undersigned by 21.05.2023.

In this matter you are hereby again directed to submit your compliance report to the undersigned by 15.07.2023, failing which the action as deemed fit

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will be initiated against the society under the provisions of relevant Environment protection act and DJB norms.

With Regards

Em
Dy.SE (RWH)-I



DELHI JAL BOARD: GOVT. OF NCT DELHI
OFFICE OF THE DY. SE (RWH)
ROOM NO-208, VARUNALAYA PH-I,
KAROL BAGH, NEW DELHI-110005
Email: rainwaterharvesting2013@gmail.com

No.DJB/O.A. 147(Notice)/DY.SE (RWH)/2023/1406
To,

Dated:-04.05.2023

The President/ General Secretary/Administrator,
DGCS CGHS Ltd., Plot No-6,
Sector-22, Dwarka, New Delhi-110077

Subject: Notice in the matter of Hon'ble NGT in E.A. No. 04/2023 in O.A. No. 147/2021 titled as "Mahesh Chandra Saxena Vs. The Chief Secretary, GNCTD & Ors".

As per the directions of Hon'ble NGT in the matter of O.A No. 147/2021 titled Mahesh Chandra Saxena Vs the Chief Secretary, Govt. of NCT of Delhi & Ors. Inspection of RWH System has been made in the societies by the Joint Committee of DJB, DPCC along with applicant. A public notice was notified/ published in various newspapers on 14.02.2023 with the advisory that only roof top RWH should be connected to RWH system and all other waste water from balcony, washing and paved/ parking area should be separated from the RWH system. All concerned were directed to implement the above provision by 31.03.2023 positively failing which action shall be taken as per DJB norms.

But during inspection of your premises, the sample lifted has/ have been found contaminating the ground water which is highly objectionable and against

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the norms. In the matter you are hereby directed to submit your compliance report to the undersigned within 15 days time i.e. 21.05.2023, failing which the action deemed fit will be initiated against the society under the provisions of relevant Environment protection act and DJB norms.

With Regards

(H...)
Dy.SE (RWH)-I

Te

MOST URGENT
COURT MATTER

DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE SE (C)-8
'A' BUILDING, STAFF QUARTERS
KAROL BAGH, NEW DELHI-110005

No. DJB/SE (C)-8/2025/31

Dated: 20/01/2025

Subject: To disconnect the water connection for installing non-functional Rain Water Harvesting on Co-operative Group Housing Societies in Dwarka in the matter of O.A. 147/2021 E.A. 04/2023 titled as "Mahesh Chandra Saxena Vs Chief Secretary, GNCTD & Ors."

In the above matter, this office has conducted the survey of all 176 CGHS societies and reports from DTQC were got analysed and found that F-Coliform was found in 115 Nos. of Societies and RWH was non-functional in 4 Nos. Societies (List Enclosed). It shows that Rain Water Harvesting System in 119 (115+4) is non-functional.

In view of above, you are requested to disconnect the water connection as per provision 3(iii) mentioned in Instructional order dated 17.09.2019 from the office of Director (Revenue) (Copy attached) as per list enclosed and submit the ATR well in time so that the compliance report be submitted in the above matter before NGT. NDOH in the above matter is 28.03.2025.

This may be taken on **TOP PRIORITY**.

This issues with the approval of Competent Authority.

Encl: As above

CE (South)/ SE (M)-9

// TRUE TYPE//

SE(C)-8

DELHI JAL BOARD
OFFICE OF THE DIRECTOR (REVENUE)
VARUNAL AYA PHASE II, KAROL BAGH, N DELHI
XXXX- DJB/OOR/RWH/2019/XX **DATED 17-09-2019**

INSTRUCTIONAL ORDER

Subject: Provision of Rain Water Harvesting/Waste Water Recycling System

1. Ground water resources in many parts of the city are overexploited. The extent of replenishment of groundwater is much less than what the city as a whole is withdrawing due to its rapid urbanization. There is a need to preserve groundwater resources and to take effective measures for their sustainable availability.
2. Rain Water Harvesting is considered as a simple, viable and eco-friendly method of conservation of water and a simple solution for ground water recharge Ministry of Urban Development and Poverty Alleviation (Delhi Division), Government of India by its Notification dated 28-07-2001 has made Rain Water Harvesting mandatory in all new buildings on plots of 100 Sq. Mtrs. and above and Waste Water Recycling System for horticultural purposes, in buildings having a minimum discharge of 10000 Ltrs and above per day.
3. To ensure proper implementation of Rain Water Harvesting and Waste Water Recycling norms, following amendments in Regulation 50 of Delhi Water and Sewer & Metering) Regulations 2012, has been approved by the Board vide Resolution No XXX dated 19-08-2019:
 - i) It will be mandatory for plots/properties having area of 100 Sq. Mtrs. or more to have functional Rain Water Harvesting System, even if the property is constructed prior to 28-07-2001. Such plot/property owning consumers would be required to install functional Rain Water Harvesting System within One year from the date of issue of Public Notice in this regard or from date to be decided by CEO, DJB, who may consider further extension of the date, if required. In case consumers whose construction was before 28-07-2001, fails to comply with the aforesaid mandatory provision within the time limit prescribed, the tariff as applicable for the respective consumer category will be increased by 1.5 times, till the system is installed and intimated to the respective Zonal Revenue Officer.
 - ii) Further, in case of properties having area of 100 sq.m or more, constructed after 28-07-2001 who have not intimated about the Rain Water Harvesting provision made to the respective area ZRO, may also inform the area ZRO by 31st March 2020, failing which, tariff as applicable for the respective consumer category will be increased by XX times, till the system is installed and intimated to the respective Zonal Revenue Officer.
 - iii) Besides (i) & (ii) above, Board may disconnect water connection of all consumers who fail to install functional Rain Water Harvesting System or intimate area ZRO within prescribed time limit. This provision will, however, be applicable in case of all properties having area of 100 Sq. Mtr. and above but after timelines provided in both the aforesaid cases as above.

- iv) New water/sewer connection to the existing and newly constructed properties having plot area of 500 Sq. Mtrs. and above will be sanctioned only after confirmation of installation of functional Rain Water Harvesting System Necessary functionality certificate in this regard would be given by the respective Maintenance Division as Instructional Orders issued by the Rain Water Harvesting Cell in this regard.
 - v) New water/sewer connection to newly constructed properties/buildings having minimum discharge of 10000 Ltrs. And above per day will be sanctioned only after confirmation of installation of functional Waste Water Recycling System as per norms. Necessary functionality certificated to would be given by the respective Maintenance Division.
 - vi) Implementation of (iv) above for plots/properties having area of 100 Sqm and above but below 500 Sqm. would be applicable after timeline provided in (i) and (ii) above are over.
 - vii) In cases where installation of Rain Water Harvesting System is not technically feasible for any reason, CEO, DJB may take appropriate decision in respective case, on merits.
4. This is for strict compliance by all concerned

(R.S.Godbole)
Director (Revenue)

Copy for information / necessary action to:

- 1) PS to Chairman, DJB for kind information.
- 2) Vice Chairman, DJB for kind information.
- 3) Members of the Board for kind information.
- 4) Secy. to CEO for kind information of CEO.
- 5) Member (A)/Member(F)/Member(W)/Membar (Dr.).
- 6) All Chief Engineers.
- 7) CE (Planning) for necessary action to empanel/authorized engineers of requisite knowledge/qualifications who may guide, advise and provide functional certificate respect of aforesaid system of RWHWWR.
- 8) Director(F&A)/ Director(A&P)/ Secretary, DJB.
- 9) All Area Jt. Directors (Revenue)/ All Dy. Directors (Revenue).
- 10) Jt. Director (F&A)-I & II / Dy. Director (Vig.).
- 11) All ACs/All AOs.
- 12) All SEs(Maintenance)/ All EEs (W/S/R) - with the directions to provide Survey Report to concerned ZROS..
- 13) All ZROs are directed to take action accordingly.
- 14) A.O.(PR): for necessary Press Release and publication of Public Notice.
- 15) E.E. (EDP): for uploading on DJB Website.
- 16) Project Director, M/s. Wipro Ltd., 6th Floor, Varunalaya Building-II for necessary modification in application software.
- 17) Consultant (LAW): for necessary action to lay the amendment in Regulation to Delhi Legislative Assembly of GNCTD in accordance of Section 109 (3) of the Delhi Water Board Act, 1998.
- 18) Project Manager, M/s Wipro for necessary action.
- 19) Guard File.

SSM

// TRUE TYPE//

List of Co-operative Group Housing Societies for Disconnection of water connections

Sl. No.	Name of Societies	Sector	TDS		F-Cell form		Ammonical Nitrogen	
			DPCC Pre-Monsoon	DJB September 2024-December 2024	DPCC Pre-Monsoon	DJB September 2024-December 2024	DPCC Pre-Monsoon	DJB September 2024-December 2024
1	The Young Aheria CGHS Ltd., Plot No.02, Sec.07, Dwarka, New Delhi	7	203	717	900	2400	1.07	8
2	New Ashiana Apartment, Plot No.10, Sec.06, Dwarka, New Delhi	6	292	144	10000	2100	1.95	0.4
3	Krishna Apartment, Plot No.13, Sec.9, Dwarka, New Delhi-75	9	566	335	30000	150	1.73	0.3
4	Amba CGHS Ltd., Plot No.05, Sec.10, Dwarka, New Delhi-110075	10	Pit was Found Dry	249	Pit was Found Dry	43	Pit was Found Dry	NIL
5	H.N.M. Employees CGHS Ltd., Plot No.06, Sec.10, Dwarka, New Delhi-75	10	311	227	6000	35	1.83	NIL
6	Charandwari CGHS Ltd., Plot No.08, Sec.10, Dwarka, New Delhi-75	10	Pit was Found Dry	236	Pit was Found Dry	20	Pit was Found Dry	NIL
7	Shiv Shakti CGHS Ltd., Plot No.10, Sec.10, Dwarka, New Delhi-75	10	Pit was Found Dry	205	Pit was Found Dry	35	Pit was Found Dry	NIL
8	Chirakour Dham, Plot No.02, Sec.19, Dwarka, New Delhi-75	19	427	519	76000	210	0.57	7
9	The Kunj Vihar CGHS Ltd., Plot No.19, Sec.12, Dwarka, New Delhi-75	12	307	591	4000	240	3.07	7
10	Belur Heights, Plot No.01, Sec.18A, Dwarka, New Delhi-75 (borewell)	18A	284	703	900	400	NT	5
10A	Belur Heights, Plot No.01, Sec.18A, Dwarka, New Delhi-75 (spr)	18A	284	1142	900	2400	NT	7
11	Dhanam CGHS Ltd., Plot No.18, Sec.18A, Dwarka, New Delhi-75	18A	566	552	17000	2400	1.91	9
12	Bank Apartment, The Bank Nivas CHGS Ltd., Plot No.22, Sec-4, Dwarka, New Delhi-75	4	228	319	400	2400	NT	6
13	Jai Mata Kalyani Apartments, Plot No-31, Sec-4, Dwarka, New Delhi-78	4	257	289	2100	43	0.78	nil

Rudhshankar
JE (Part H)

Rajesh
HS

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The property after confirmation is to be handed over to the concerned Division as per the...

15	Sahela CGHS Ltd., Plot No. 30, Sec-4, Dwarka, New Delhi-78	4	333	338	3300	43	1.03	0.01
16	United Apartment, Plot No. 34, Sec-4, Dwarka, New Delhi-78	4	187	142	900	23	0.07	2
17	Ashwaryam ECIL CGHS Ltd., Plot No. 17, Sec-4, Dwarka, New Delhi-78	4	Pit was Found Dry	299	Pit was Found Dry	35	Pit was Found Dry	0.2
18	Sanghamitra Apartments, Plot No-20, Sec-4, Dwarka, New Delhi-78	4	PIT WAS LOCKED	438	PIT WAS LOCKED	460	PIT WAS LOCKED	0.8
19	Remabar Apartments (The Ratnakar CGHS Ltd.) Plot No.21, Sec-4, Dwarka, New Delhi-78	4	322	359	1200	210	NT	NIL
20	Punchsheel Apartments CGHS Ltd., Plot No. 24, Sec-4, Dwarka, New Delhi-75	4	172	374	1300	150	0.6	NIL
21	Amanika Apartments, Plot No-25B, Sec-4, Dwarka, New Delhi-75	4	266	389	400	210	9.35	0.5
22	Patel CGHS Ltd., Urmya Suman, Plot No. 4, Sec-4, Dwarka, New Delhi-78	4	428	497	200	210	1.39	2
23	Aakras Apartments (Civil Supplies CGHS Ltd.) Plot No. 6, Sec-4, Dwarka, New Delhi-78	4	Pit was Found Dry	448	Pit was Found Dry	93	Pit was Found Dry	1.8
24	Din Apartments, Plot No. 7, Sec-4, Dwarka, New Delhi-78	4	Pit was Found Dry	774	Pit was Found Dry	15	Pit was Found Dry	NIL
25	South Delhi Apartments, Plot No-8, Sec-4, Dwarka, New Delhi-78	4	582	158	130000	11	NT	NIL
26	IES Apartments CGHS Ltd., Plot N. 9, Sec-4, Dwarka, New Delhi-78	4	702	226	260000	210	1.04	0.7
27	Pushpanjali Apartment, Plot No. 10, Sec-4, Dwarka, New Delhi-78	4	225	870	900	23	NT	0.2
28	Anniksh Apartments (DDA Employees CGHS Ltd), Plot No. 26, Sec-4, Dwarka, New Delhi-78	4	278	301	4000	75	NT	NIL
29	New Jyoti CGHS Ltd., Plot No. 27, Sec-4, Dwarka, New Delhi-78	4	284	341	1100	150	0.03	0.1
30	Vandavao Apartments Plot No-1, Sec-6, Dwarka, New Delhi-15	6	Pit was sealed	173	Pit was sealed	350	Pit was sealed	NIL

Ranabhai

Rajesh

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31	Guru Apartments, Plot No-2, Sec-6, Dwarka, New Delhi-75 The Shivlok CGHS Ltd., Plot No-6, Sec-6, Dwarka, New Delhi-75	6	288	556	2*10*2	460	0.3	NIL
32	Engineers Apartments (Consulting Engineers CGHS), Plot No-11, Sec-18A, Dwarka, New Delhi-78	18A	Pit was found dry	482	Pit was found dry	93	Pit was found dry	0.01
33	Anusandhan CGHS Ltd., Plot No., Sec-6, Dwarka, New Delhi-75	6	586	190	17*10*3	160	5.66	NIL
34	Grah Mantralaya Employees CGHS Ltd. Plot No-28, Sec-6, Dwarka, New Delhi-75	6	Pit was Found Dry	370	Pit was Found Dry	2400	Pit was Found Dry	9
35	Param Puroit CGHS Ltd., Plot No-27, Sec-6, Dwarka, New Delhi-75	6	204	94.4	43*10*2	35	1.01	NIL
36	The Residency, St. Ann's CGHS Ltd Plot No-8A, Sec-7, Dwarka, New Delhi-75	7	Pit was Found Dry	900	Pit was Found Dry	2400	Pit was Found Dry	5
37	E-vergreen CGHS, Plot No-9, Sec-7, Dwarka, New Delhi-75	7	Pit was Found Dry	256	Pit was Found Dry	35	Pit was Found Dry	NIL
38	Shi Aparasmit Apartment CGHS Ltd., Plot No-10, Sec-7, Dwarka, New Delhi-75	7	Pit was Found Dry	269	Pit was Found Dry	460	Pit was Found Dry	0.5
39	Surgodha Apartments, Plot No-13, Sec-7, Dwarka, New Delhi-75	7	591	655	80*10*2	1100	1.04	4
40	Dwarka CGHS Ltd., Plot No. 21 Sec-7, Dwarka, New Delhi-75	7	Pit was Found Dry	923	Pit was Found Dry	43	Pit was Found Dry	0.2
41	The Shree Radha Krishna CGHS Ltd Plot No-22, Sec-7, Dwarka, New Delhi-75	7	Pit was Found Dry	242	Pit was Found Dry	150	Pit was Found Dry	1.2
42	Mount Everest CGHS Ltd., Plot No. 17, Sec-9, Dwarka, New Delhi-77 (pt no. 1)	9	Pit was found dry	1674	Pit was found dry	400	Pit was found dry	2.5
42A	Mount Everest CGHS Ltd., Plot No. 17, Sec-9, Dwarka, New Delhi-77 (pt no. 2)	9		1917		2400		12
43	Gayatri CGHS Ltd., Plot No-9, Sec-9 Dwarka, New Delhi-78	9	140	263	7*10*2	15	NT	NIL
43A	Gayatri CGHS Ltd., Plot No-9, Sec-9 Dwarka, New Delhi-78 (SUBMERSIBLE)	9		5265		20		NIL

Rajesh
JTSRambhushan
JTS (no 4)

		9	Pit was Found Dry	174	Pit was Found Dry	23	Pit was Found Dry	NIL
45	Shree Radha CGHS Ltd., Plot No-3, Sec-9, Dwarka, New Delhi-77	9	250	222	34*10*2	35	1.61	NIL
46	K.K. CGHS, Bhriaga CGHS Ltd. Plot No-4, Sec-9 Dwarka, New Delhi-77	9	199	216	11*10*3	11	3.6	NIL
47	Royal Residency CGHS Ltd., Plot No-5, Sec-9 Dwarka, New Delhi-77	10	274	3239	900	1100	2.2	0.8
48	Rohit Apartment, Plot No. 30, Sec-10, Dwarka, New Delhi-75	10	234	464	300	2400	1.34	6
49	Diesel Shed CGHS Ltd., Plot No-26, Sec-10, Dwarka, New Delhi-75	10	488	788	17000	460	0.65	0.4
50	Prabhavi Apartment, Plot No. 29B, Sec-10, Dwarka, New Delhi-75	10	365	408	30000	2400	0.61	30
51	Novo Engineer India CGHS Ltd., Plot No-25, Sec-10, Dwarka, New Delhi-75	10	PIT FOUND DRY	737	PIT FOUND DRY	2400	PIT FOUND DRY	14
52	Baroda House NRG CGHS Ltd., Plot No-40A, Sec-10, Dwarka, New Delhi-75	10	297	536	2300	210	2.01	0.5
53	Vinayak CGHS Ltd Plot No-36, Sec-10, Dwarka, New Delhi-46	10	310	110	2*10*2	23	0.45	NIL
54	Coohrej CGHS Ltd., Plot No-14, Sec-10, Dwarka, New Delhi-75	11	525	1233	14000	240	1.06	0.3
55	Shahjahanabad CGHS, Plot No-1, Sect-11, Dwarka, New Delhi-75	11	688	11280	1100000	75	8.45	1
56	Heritage Apartments, Plot No.-10, Sector 11 Dwarka, New Delhi-75	11	Pit was Found Dry	336	Pit was Found Dry	23	Pit was Found Dry	NIL
57	Rama Apartments (Dr. RMLH & NFE CGHS), Plot No-2, Sec-11, Dwarka, New Delhi-75	11	297	381	8000	75	NT	0.3
58	Appu Enclave, Plot No-3D, Sec-11, Dwarka, Delhi-75	11	417	689	600000	210	3.07	1.2
59	M.K. Residency, Plot No-8B, Sec-11, Dwarka, New Delhi-75	11	Pit was Found Dry	345	Pit was Found Dry	210	Pit was Found Dry	1.5
60	Raman Vihar CGHS Ltd., Plot No-5A, Sec-11, Dwarka, New Delhi-75	11	226	613	38000	75	3.59	0.2
	Gokul Apni CGHS Ltd., Plot No-9B, Sec-11, Dwarka, New Delhi-75							

Ramesh Kumar
JEL (Rev 4)Royal
AS

	Pragati Apartments, Plot No-5C, Sec-11, Dwarka, New Delhi-75	11	267	329	2200	2400	1.99	8
62	The Sri Durga CGHS Ltd., Plot No-6A, Sec-11, Dwarka, New Delhi-75	11	Pit was Found Dry	380	Pit was Found Dry	23	Pit was Found Dry	0.02
63	The New Arohi CGHS Ltd., Plot No-13, Sec-12, Dwarka, New Delhi-78	12	Pit was found dry	377	Pit was found dry	240	Pit was found dry	1
64	Abhiyan CGHS Ltd., Plot No-15, Sec-12, Dwarka, New Delhi-78	12	354	373	6000	23	3.01	0.3
65	The New Rajput CGHS Ltd., Plot No-23, Sec-12, Dwarka, New Delhi-78	12	249	385	2000	460	0.84	10
66	The New Sanjivan CGHS Ltd., Plot No-1, Sec-12, Dwarka, Delhi-78	12	399	374	7000	240	NT	0.6
67	Classic Apartments, Bairwa Bharti CGHS Ltd Plot No-24, Sec-12, Dwarka, New Delhi-78	12	372	365	1400	120	1.49	0.4
68	The Sunny Valley CGHS Ltd., Plot No-27, Sec-12, Dwarka, Delhi-78	12	274	379	1700	460	1.76	0.8
69	The Anjuman CGHS Ltd., Plot No-20, Sec-12, Dwarka, New Delhi-78	12	307	359	12000	150	1.23	0.8
70	Kanaka Durga CGHS Ltd., Plot No-26, Sec-12, Dwarka, New Delhi-78	12	706	453	22000	1100	1.05	0.9
71	Vimal CGHS, Plot No-3, Sec-12, Dwarka, New Delhi-78	12	402	370	23000	2400	7.26	1.5
72	National CGHS Ltd., Plot No-4, Sec-3, Dwarka, New Delhi-75	3	Pit was Found Dry	543	Pit was Found Dry	150	Pit was Found Dry	0.4
73	The Nava Karali CGHS Ltd., Plot No-10, Sec-3, Dwarka, New Delhi-78	3	347	329	23000	75	NT	0.1
74	Majestic Apartments (Chinar CGHS Ltd.), Plot No-3, Sec-18A, Dwarka, New Delhi-78	18A	223	282	7000	23	NT	NIL
75	Samrat Ashoka, Plot No-6, Sec-18A, Dwarka, New Delhi-78	18A	371	4904	9000	2400	2.81	NIL
76	Kauna Vibhar, Plot No-9, Sec-18A, Dwarka, New Delhi-78	18A	417	481	27000	2400	0.48	8
77	Hare Krishna Valley, Plot No-10, Sec-18A, Dwarka, New Delhi-75	18A	Pit was found dry	278	Pit was found dry	2400	Pit was found dry	0

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	18A	332	472	1700	2400	NT	4
78A	Janak Residency, Plot No-12, Sec-18A, Dwarka, New Delhi-78				2400		
	22		562		2400		2400
79	Janak Residency, Plot No-12, Sec-18A, Dwarka, New Delhi-78 (BOREWELL)				2400		
	18A	no one allowed to be entered into the society	480	no one allowed to be entered into the society	2400	no one allowed to be entered into the society	12
80	The Manoharini CGHS Ltd., Plot No-16, Sec-18A, Dwarka, Delhi-78				2400		
	3	379	418	11000	2400	0.91	NIL
81	Batukji CGHS Ltd., Plot No-5B, Sec-3, Dwarka, New Delhi-78				2400		
	22	664	734	90000	2400	1.86	15
82	Jaypee CGHS Ltd., Plot No-2, Sec-22, Dwarka, New Delhi-77				240		
	22	Pit was found dry	2754	Pit was found dry	240	Pit was found dry	0.2
83	Nav Sansad Vihar CGHS Ltd., Plot No-4, Sec-22, Dwarka, New Delhi				240		
	22	Pit was found dry	341	Pit was found dry	240	Pit was found dry	0.3
84	DGCS CGHS Ltd., Plot No-6, Sec-22, Dwarka, New Delhi-77				240		
	22	192	2068	800	240	1.38	0.5
85	Aero View Weights, Plot No-3B, Sec-22, Dwarka, New Delhi-78				240		
	23	352	2306	26000	240	0.76	4
86	New Millennium Apartments, (Roo CGHS Ltd.) Plot No-2, Sec-23, Dwarka, New Delhi-75				460		
	23	PIT FOUND DRY	628	PIT FOUND DRY	460	PIT FOUND DRY	0.8
87	IFCI CGHS Ltd. Plot No-4, Sec-23, Dwarka, New Delhi-75				3400		
	23	PIT FOUND DRY	465	PIT FOUND DRY	3400	PIT FOUND DRY	15
88	Vishwas Nagar EPP CGHS Ltd., Plot No-6A, Sec-23, Dwarka, New Delhi-77				150		
	22	Pit was found dry	624	Pit was found dry	150	Pit was found dry	0.4
89	Shubham Apartments (NPCC) CGHS Ltd., Plot No-13, Sec-22, Dwarka, New Delhi-77				2400		
	22	Pit was found dry	806	Pit was found dry	2400	Pit was found dry	23
90	Delhi Apartments CGHS Ltd., Plot No-15C, Sec-22, Dwarka, New Delhi				2400		
	22	Pit was found dry	441	Pit was found dry	2400	Pit was found dry	18
91	Bauk Vihar Apartments, Plot No-16, Sec-22, Dwarka, Delhi-77				43		
	19B	407	487	17000	43	0.68	0.2
92	Shri Samrat CGHS Ltd., Plot No-1, Sec-19B, Dwarka, New Delhi-75				75		
	23	Pit was found dry	1187	Pit was found dry	75	Pit was found dry	0.1
93	Sheela Vihar CGHS Ltd., Plot No-10, Sec-23, Dwarka, New Delhi-77				460		
	23	Pit was found dry	246	Pit was found dry	460	Pit was found dry	5

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95	Chopra Apartments, Plot No-8, Sec-23, Dwarka, Delhi-77	23	Pit was found dry	468	Pit was found dry	2400	Pit was found dry	11
96	Dwarka Dham Apartments, Mahajan Shree CHGS Ltd., Plot No-13, Sec-23, Dwarka, New Delhi-	23	Pit was found dry	774	Pit was found dry	1100	Pit was found dry	9
97	Nishat Apartments, Plot No-5, Sec-19B, Dwarka, New Delhi-75	19B	623	819	24000	2400	NT	4
98	Bhagwati CGHS Ltd., Plot No-8, Sec-19B, Dwarka, New Delhi-75	19B	Pit was found dry	1021	Pit was found dry	1100	Pit was found dry	7
99	Pragya CGHS Ltd., Plot No-1B, Sec-2, Dwarka, New Delhi-75	2	Address not found	268	Address not found	43	Address not found	0.2
100	The Delhi Transporter (Joy Apartments) CGHS Ltd., Plot No-2, Sec-2, Ph-1, Dwarka, New Delhi-75	2	645	874	28000	2400	5.2	12
101	The Bhagwan Shree Ganeswar Ji (Anmol Apartment) CGHS Ltd., Plot No-3A, Sec-2, Dwarka, Ph-1, New Delhi-75	2	207	305	8000	2400	0.73	2
102	Ashadeep CGHS Ltd (Ashadeep Apartments), Plot No-1B, Sec-2, Dwarka, New Delhi-75	2	169	780	1100	2400	2.13	10
103	Mandakini CGHS Ltd. (Mandakini Apartments), Plot No-3C, Sec-2, Dwarka, Ph-1, New Delhi-75	2	290	922	11000	2400	0.92	6
104	Mahabadrakali CGHS, Plot No-6, Sec-13, Dwarka, New Delhi-75	13	321	367	23000	2400	2.07	3.5
105	White Rose CGHS Ltd., Plot No-7, Sec-13, Dwarka, New Delhi	13	370	497	34000	460	3.24	7
106	Swarup Sadani CGHS Ltd., Plot No-4, Sec-13, Dwarka, New Delhi	13	258	478	12000	2400	1.64	3
107	Mahalaxmi Apartments, Plot No-4, Sec-2, Dwarka, New Delhi-75	2	226	668	9000	2400	1.8	11
108	The S B Youth CHGS Ltd Plot No-6B, Sec-2, Dwarka, New Delhi-75	2	342	306	14000	21	NT	0.4
109	Daflodhi Apartments, Plot No-36, Sec-6, Dwarka, New Delhi-75	6	Pit was Found Dry	89	Pit was Found Dry	120	Pit was Found Dry	NIL
110	Shree Bahar CGHS, Plot No-37, Sec-6, Dwarka, New Delhi-75	6	Pit was Found Dry	100	Pit was Found Dry	240	Pit was Found Dry	NIL

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111	Ispatika Apartment, Plot No 29, Sec-4, Dwarka, New Delhi-75	4	244	408	800	23	0.06	0.1
112	1 Sarasukh CGHS Ltd, Plot No-4, Sec-7, Dwarka, New Delhi-75	7	Pit Was found Dry	3795	Pit Was found Dry	150	Pit Was found Dry	0.4
113	Khetnai CGHS Ltd, Plot No-8C, Sec-7, Dwarka, New Delhi-75	7	310	379	2600	93	0.84	0.2
114	Saisar Apartments CGHS Ltd, Plot No-6, Sec-7, Dwarka, New Delhi-75	7	152	1703	500	2400	0.77	4
115	Siddhartha Kunj CGHS Ltd, Plot No-17, Sec-07, Dwarka, New Delhi-75	7	373	369	40*10*3	210	2.41	2.2
116	RD Apartment, Plot No-20, Sec-6, Dwarka, New Delhi-75	6	262	164	6*10*2	1100	0.22	NIL
117	Sun View Apartment, Plot No 108, Sec-9, Dwarka, New Delhi-77	9	Pit was found dry	RWH system not working.	Pit was found dry	RWH system not working	Pit was found dry	RWH system not working.
118	Shri Gannath CGHS Ltd Plot -1, Sec-5, Dwarka New Delhi-75	5	Pit was Found Dry	RWH system not functional	Pit was Found Dry	RWH system not functional	Pit was Found Dry	RWH system not functional
119	The Saptarami CGHS Ltd., Plot No-1, Sec-19B, Dwarka, New Delhi-75	19B	Pit was Found dry	RWH system not functional	Pit was Found dry	RWH system not functional	Pit was Found dry	RWH system not functional
119	Lords CGHS Ltd Plot No 7, Sec-19B, Dwarka, New Delhi-75	19B	Pit was found dry	Paved, Parking, Balcony connected to RWH pit. Pit not accessible due to Malba	Pit was found dry	Paved, Parking, Balcony connected to RWH pit. Pit not accessible due to Malba	Pit was Found dry	Paved, Parking, Balcony connected to RWH pit. Pit not accessible due to Malba

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ANNEXURE A-16. 71

COURT MATTER



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE EE(RWH)-I
ROOM NO. 208, VARUNALAYA PHASE-1
KAROL BAGH, NEW DELHI-110005
E-mail: rainwaterharvesting2025@gmail.com

No. DJB/ EE (RWH)-I/2025/ 1006

Date: 17.10.2025

To,

The President
Prodhyogiki CGHS Ltd.,
Plot No-11, Sec-3, Dwarka,
New Delhi-110078

Subject: Notice in the matter of Hon'ble NGT in E.A. No. 04/2023 in O.A. No. 147/2021 titled as "Mahesh Chandra Saxena Vs Govt. of NCT of Delhi & Ors."

Refence: Your society letter dated 14.09.2024

May kindly refer to earlier letters and public notices dated 14.02.2023 and 16.06.2023 issued from this office, wherein it was emphasized that the orders of the Hon'ble NGT in the above matter be implemented on. During sampling from RWH system from your society lifted during monsoon 2025, it was found out that F-coliform still found during analysis.

In view of above, you are once again requested to provide the clear timeline in order to adhere with the directions issued vide public notices dated 14.02.2023 and 16.06.2023 that only roof top water should be connected to the RWH system and all other waste water from balcony, washing and paved/parking area should be separated from the RWH system.

A compliance report on this may be submitted within seven (07) working days from the date of receipt of this communication to the office of undersigned. If no response is received within stipulated time, it will be presumed that you have nothing more to say in this regard. In such case any adverse remarks by Hon'ble NGT cannot be ruled out.

Regards.

EE(RWH)-I



Office of Advocate Bajaj <officeofadvocatebajaj@gmail.com>

Advance Service of Reply in E.A. No. 4/2023 IN O.A. No. 147/2021.

1 message

Office of Advocate Bajaj <officeofadvocatebajaj@gmail.com>

Mon, Jan 5, 2026 at 9:34 PM

To: maheshsxn1@gmail.com, csdelhi@nic.in, ceodelhi.djb@nic.in, sdmhq.s@delhi.gov.in, vcdda@dda.org.in, ssend@delhi.gov.in, "Adv. Shivam Bajaj" <advbajaj@outlook.com>

 MAHESH CHANDER SAXENA VS. THE CHIEF ...

To,

MAHESH CHANDRA SAXENA ...APPLICANT
EMAIL: maheshsxn1@gmail.comTHE CHIEF SECRETARY GOVT. OF NCT OF DELHI NEW DELHI SECRETARIAT
EMAIL: csdelhi@nic.in ...RESPONDENT NO. 1THE C.E.O. DELHI JAL BOARD VARUNALAYA
EMAIL: ceodelhi.djb@nic.in ...RESPONDENT NO. 2THE COMMISSIONER S.D.M.C. ...RESPONDENT NO. 3
sdmhq.s@delhi.gov.inTHE VICE CHAIRMAN DELHI DEVELOPMENT AUTHORITY
vcdda@dda.org.in ...RESPONDENT NO. 4MEMBER SECRETARY, D.P.C.C.,
EMAIL: ssenv@delhi.gov.in ...RESPONDENT NO. 5

Dear Sirs,

Please find attached the Reply being filed before the National Green Tribunal in E.A. No. 4/2023 In O.A. No. 147/2021.

Kindly Consider this email as advance service upon yourself.

--
Dr. Shivam Bajaj, Adv.
Advocate for Respondent No. 6
C-293, Defence Colony, New Delhi - 110024
Ph: +91-9999660747